

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1981-82)**

(SEVENTH LOK SABHA)

THIRD REPORT

(Presented on 24 December, 1981)



**LOK SABHA SECRETARIAT
NEW DELHI**

372A

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C O N T E N T S

to
The Third Report of the Committee on
Government Assurances.
(Seventh Lok Sabha)

Page No.	Correction
Cover Page	line 8 from the top <u>Insert</u> 'the' <u>after</u> 'Presented on'
18	Sl.No.17, line 12 <u>Insert</u> 'certain' <u>before</u> 'extension'
20	(i) Col.3, last line <u>For</u> 'right' <u>read</u> 'rights' (ii) Col.5, line 6 <u>For</u> 'implemente' <u>read</u> 'implemented'
21	(i) Col.5, line 1 <u>for</u> 'implemente' <u>read</u> 'implemented' (ii) Col.5, last line <u>for</u> '3.12.81' <u>read</u> '31.12.81'
25	(i) Col.3, Part (c) line 1 <u>for</u> 'setps' <u>read</u> 'steps' (ii) Col.4, line 2 <u>for</u> 'on' <u>read</u> 'of'
26	Item 20, Col.3, line 1 <u>for</u> 'homeopathic' <u>read</u> 'homoeopathic'
27.	Item 22, Col.3, line 5 <u>for</u> 'the' <u>read</u> 'ne'
38	Item 11, Col.4, line 1 <u>for</u> 'end' <u>read</u> 'and'
39	Item 14, Col.5, line 3 <u>for</u> 'fo' <u>read</u> 'for'
40	Item 15, Col.3, line 3 <u>for</u> 'guidlines' <u>read</u> 'guidelines'
46	Para 6, line 1 <u>for</u> 'Committee' <u>read</u> 'Committee'
52	Item 4, Col.3, Part (b), line 1 <u>for</u> 'costings' <u>read</u> 'costing'
53	Item 5, Col.3, Part (c), line 2 <u>For</u> 'cadre' <u>read</u> 'cadres'
54	Item 9, Col.2, <u>For</u> 'Shri Acharya Bhagwan Dev' <u>read</u> 'Acharya Bhagwan Dev'
55	Item 11, Col.4, Part (c), line 2 <u>For</u> 'bad' <u>read</u> 'laid'
56	Item 13, Col.3, Part (c), line 2 <u>for</u> 'the' <u>read</u> 'this'
57	Item 15, Col.3, Part (a), line 8, <u>insert</u> 'such' <u>after</u> 'many'
58	Item 20, Col.3, line 5, <u>insert</u> 'till' <u>before</u> '1980'
59	(i) Item 21, Col.3, Part (a)(1), line 5, <u>for</u> 'precious' <u>read</u> 'previous' (ii) line 6 <u>for</u> 'of department' <u>read</u> 'or department' (iii) Item 22, Col.5, line 2 <u>for</u> 'D.P.' <u>read</u> 'D.P.A'
60	Item 24, Col.5, line 1 <u>for</u> 'receiveld' <u>read</u> 'received'
61	Item 26, Col.3, Part (a), line 6, <u>for</u> 'wright' <u>read</u> 'right'
67	Col.1, line 5, <u>for</u> 'Firtu Session' <u>read</u> 'Fifth Session'

New Delhi;

February 16, 1982
Magna 27, 1903 (Saka)

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**COMPOSITION OF THE COMMITTEE* ON GOVERNMENT
ASSURANCES**

(1981-82)

CHAIRMAN

Shri Jagannath Rao

MEMBERS

2. **Shrimati Usha Prakash Chaudhari**
3. **Shri Kamaluddin Ahmed**
4. **Shri Digvijay Sinh**
5. **Shri Jagpal Singh**
6. **Shri Lakshman Mallick**
7. **Shri Somji Bhai Damor**
8. **Shrimati B. Radhabhai Ananda Rao**
9. **Shri Sunder Singh**
10. **Shri Krishan Datt Sultanpuri**
11. **Shri Tapeswar Singh**
12. **Shri Ram Swarup Ram**
13. **Shri Zainaj Abedin**

SECRETARIAT

Shri N. N. Mehra—Chief Examiner of Questions.

Shri T. R. Ghai—Chief Legislative Committee Officer.

*The Committee was nominated by the speaker with effect from 15 June, 1981 vide para 1010 of Lok Sabha Bulletin Part-II dated 15-6-1981.

INTRODUCTION

I, the Chairman of the Committee on Government Assurances as authorised by the Committee do present on their behalf this Third Report of the Committee on Government Assurances.

2. The Committee (1981-82) was constituted on 15 June, 1981.

3. The Committee held five sittings on 28 September, 15 and 29 October, 17 November and 28 December, 1981.

4. At their sitting held on 28 September, 1981, the Committee took the evidence of the representatives of the Ministry of Railways in connection with the implementation of the assurance given in reply to Unstarred Question No. 4516 on 18 December, 1980 regarding racket in permission to clear hard parcels by Mail/Express trains.

5. At their sittings, held on 15 October, 29 October and 17 November, 1981 the Committee considered the following items:—

(i) Review of assurances pertaining to Third and Fourth Sessions of Seventh Lok Sabha.

(ii) Requests from Government for dropping of five assurances.

6. At their sitting held on 22 December, 1981, the Committee considered this Third Report and adopted the same.

7. The Minutes of the aforesaid sittings of the Committee form part of this Report.

8. Conclusions or observations of the Committee are contained in the succeeding chapters and in the Minutes appended to this Report.

9. The Committee wish to express their thanks to the officials of the Ministry of Railways (Railway Board) who appeared before the Committee and for placing before them material and information the Committee wanted in connection with the examination of the implementation of the assurance.

NEW DELHI;

December 22, 1981.

Pansa 1, 1903 (S)

JAGANNATH RAO,

Chairman,

Committee on Government Assurances.

REPORT

During the Third and Fourth Sessions of Seventh Lok Sabha, in all 548 and 333 assurances were culled out. Out of these 516 assurances pertaining to Third Session and 284 assurances of Fourth Session have since been implemented, thus leaving a balance of 32 and 49 assurances respectively yet to be implemented. During the Fifth and Sixth Sessions of Seventh Lok Sabha in all 792 and 372 assurances were culled out. Out of these 583 and 70 assurances have since been implemented, thus leaving a balance of 209 and 302 assurances yet to be implemented. These figures take into account the latest statement of implemented assurances laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs on 23 November, 1981.

2. The following table indicates the overall position of assurances pertaining to Seventh Lok Sabha still pending implementation:

Sessions	Total assurances	Pending implementation
<i>Seventh Lok Sabha</i>		
First Session, 1980 . . .	26	Nil
Second Session, 1980 . . .	196	3
Third Session, 1980 . . .	548	32
Fourth Session, 1980 . . .	333	49
Fifth Session, 1981 . . .	792	209
Sixth Session, 1981 . . .	372	302

3. At their sitting held on 28 September, 1981, the Committee took oral evidence of the officials of Ministry of Railways (Railway Board) in connection with the implementation of the assurance given in reply to USQ No. 4516 on 18 December, 1980 regarding racket in permission to clear hard parcels by mail/express trains. The observations/recommendations of the Committee in respect of the oral evidence have been given in the Minutes of the sitting held on 28 September, 1981.

Evidence of the officials of Railway Ministry.

4. The Committee are concerned to note that instead of making an in-depth probe into the 'racket' in giving permission to clear hard parcels by mail/express trains when genuine preferential traffic was left behind, the Ministry of Railways (Railway Board) chose a safer course to come before the Committee with a request that the assurance given in reply to the Parliamentary question might be dropped on the ground that 2500 parcels way bills were issued from Delhi Main Station every day and that 36.5 lakh parcels way bills, issued during the last four years, would have to be scrutinised before complete information could be obtained. It was only when the Committee, not being convinced by the grounds stated by the Ministry, invited the officials of the Ministry of Railways (Railway Board) for oral evidence that some revealing facts came to light. The Committee are pained to note of the revelation made during the evidence that this 'racket' was going on at Delhi Main Station with the connivance of some officers of the Railway Administration and in league with some unscrupulous agents/traders for a number of years without being detected by the authorities. The Committee wish that the Ministry had conducted this investigation on their own immediately on receipt of the Parliamentary question.

5. What has pained the Committee more is the fact that even on the day of evidence, complete investigations had not been made into the state of affairs as an inquiry against the agents/traders who had been indulging in such malpractices was yet to be made. The Committee need hardly emphasise that such agents/traders, who are found guilty, should be identified and brought to book and it should be considered whether they be black-listed.

6. The Committee have been informed during evidence that some of the officials involved during the last four years had retired. The Committee would suggest that the Ministry might examine whether any action could be taken against the retired officials in case the irregularities committed by them are established after due enquiry. The Committee would also like the Ministry of Railways (Railway Board) to devise some in-built machinery whereby strict checking and supervision is exercised over the officers whose assignments are vulnerable to corruption.

7. The Committee further note that the representatives of the Ministry had assured the Committee during evidence that information as per assurance given in reply to the question would be collected for one calendar year (instead of four years as stipulated in the question), that is, for 1980 and the same would be furnished to the Committee by 31 October, 1981. The Committee regret that the requisite information has neither been furnished to them nor laid on the Table in implementation of the assurance. The Committee desire that this information should be collected and laid on the Table without further delay*.

8. At their sittings held on 15 October, 29 October and 17 November, 1981, the Committee reviewed 45 pending assurances pertaining to Third Session of Seventh Lok Sabha and 30 pending assurances pertaining to Fourth Session of Seventh Lok Sabha (details given in Annexure to Minutes of the sittings held on aforesaid dates). Review of pending assurances.

The observations or recommendations of the Committee in respect of each case have been given under the relevant item of the Minutes of the sittings held on 15 October, 29 October and 17 November, 1981.

Considering the reasons advanced by the Government, the Committee agreed to grant extension of time in 15 cases. The Committee trust that the Ministries/Departments concerned will make all efforts to ensure implementation of those assurances by the extended dates as approved by the Committee.

9. The Committee also hope that the assurances where period of extension sought for has already expired, would be implemented by the Government without loss of further time.

10. In the case of assurance at Sl. Nos. 1 and 11 of Annexure-I, the Committee noted that the Ministry had sought for extension of time upto 9-8-1981 and 10-10-1981, respectively, and thereafter neither the assurances were

*P.S.: The statement in implementation of the assurance has been laid on the Table on 21 December, 1981.

implemented nor the Ministry bothered to seek further extension of time. The Committee decided that officials of the Ministry of Education and Finance might be called to appear before the Chairman, Committee on Government Assurances to explain the reasons for such lapses. They also decided to call the representative of the Ministry of Finance in respect of Sl. No. 14 where the Ministry had intimated that the implementation of the assurance was likely to take more time beyond 31-12-1981, upto which an extension of time had been sought earlier. Accordingly, the officials of these Ministries appeared before the Chairman on 30 October, 1981 and explained the position in respect of each of the pending assurances.

The Committee would like to emphasise that the Ministries/Departments should invariably be careful in making a request in time for extension of period for implementation of the pending assurances so that they (Committee) are apprised of the latest position in each case. This can be achieved if monitoring of the implementation of the pending assurances is done frequently and regularly at a higher level.

11. In case of the assurance at Sl. No. 20 of Annexure-I the Committee noted that the assurance was partly implemented on 23-2-1981 and further extension of time upto 19-12-1981 was sought by the Ministry to implement the assurance in full. After going through the implementation report already laid, the Committee noted that hospital-wise information as desired in the question had not been given therein.

The Committee urge that the Ministries/Departments should give complete information as desired in the question so as to avoid any ambiguity and complaint from the Member concerned.

12. In the cases of assurances at Sl. Nos. 2, 3 and 9 of Annexure-II the Committee decided that representatives of the Ministries might be called to appear before the Chairman to explain the latest position regarding implementation of the assurances.

13. In case of the assurance at Sl. No. 21 the Committee noted that Ministry had implemented the assurance partly and thereafter no extension was sought for and

in case of Sl. No. 22 the Committee noted that for implementing the assurance extension upto 28-1-1981 was sought. The Committee decided that the representatives of the Ministry might be called to appear before the Chairman. Accordingly, the representatives of the Ministries of Home Affairs (Personnel and Administrative Reforms) (Sl. Nos. 2 and 3), Industry (Sl. No. 9) and Works and Housing (Sl. Nos. 21 and 22) appeared before the Committee on 13 November, 1981 and explained the latest position in regard to implementation of the respective assurances.

14. Similarly, in the cases of assurances at Sl. Nos. 5, 12, 13, 15, 18 and 20 to Annexure-III after considering the grounds on which the Ministry/Department had sought for extension of time, the Committee decided that the representatives of the Ministry might be called* to appear before the Chairman to explain the latest position about the implementation of the assurances and delay in seeking further extension of time.

The Committee are constrained to note that the recommendations of the Committee are not being given the due attention they require as it is seen from past experience that Ministries/Departments of Government of India do not take it seriously to implement them in time, with the result that not only the number of pending assurances is mounting up but little precious is done to reduce the list of old pending assurances even after extension of time granted by the Committee. The Committee would once again take this opportunity to draw the pointed attention of the Ministries/Departments concerned to their earlier recommendation that suitable cells be created in the Ministries to oversee the implementation of the pending assurances within the least possible time.

15. The Committee considered the request made by the Government for dropping of the following five assurances:—

- (i) Assurance given in reply to USQ No. 2887 on 12 March, 1979 re: Shifting of Central Government offices out of Delhi;

Requests
from
Government
for
dropping
of Five
assurances.

*Date for appearing of the officials not yet decided.

- (ii) Assurance given in reply to USQ No. 3680 on 10 May, 1976 re: Expenditure on the enquiry committee on working of Bharat Sewak Samaj;
- (iii) Assurance given in reply to USQ No. 2196 on 31 August, 1981 re: Morale Dam and Indrani Dam;
- (iv) Assurance given in reply to Calling Attention re: Reported Hawala Racket involving bogus transactions in Bombay; and
- (v) Assurance given in reply to Calling Attention re: Reported Power shortage in various parts of the country.

The Committee perused the reasons advanced by the Government in these cases and agreed that the above assurances might be dropped.

Position of
Pending
assurances
Pertaining
to Fifth,
Sixth and
seventh
Lok Sabha.

16. A statement showing the position of assurances pertaining to Fifth, Sixth and Seventh Lok Sabha pending implementation by the Government as on 19 December, 1981 is given at Appendix. The Committee would like the Ministry/Department concerned to make earnest efforts to implement expeditiously all the assurances pertaining to Fifth and Sixth Lok Sabha, which have been pending for a considerable period of time. The Committee would also like to urge upon the Ministries/Departments concerned to make every endeavour to implement the pending assurances of Second to Sixth Sessions of Seventh Lok Sabha within the stipulated time. In all cases where Government foresee that in spite of best efforts it would not be possible to implement any assurance within the prescribed time or within the extended period agreed to by the Committee, the Ministry/Department concerned should approach the Committee in time, i.e. before the expiry of the due date for extension of time for implementing the assurance indicating in detail the progress already made and the reasons for seeking such extensions.

NEW DELHI;
December 22, 1981.
Pausa 1, 1903 (Saka)

JAGANNATH RAO,
Chairman,
Committee on Government
Assurances.

MINUTES
Fourth Sitting
(1981-82)

The Committee sat on Monday, 28 September, 1981 from 15.00 to 16.30 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shri Kamaludin Ahmed
3. Shri Lakshman Mallick
4. Shri Somjibhai Damor
5. Shrimati B. Radhabai Ananda Rao
6. Shri Sunder Singh
7. Shri Krishan Datt Sultanpuri
8. Shri Tapeshwar Singh

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions*
Shri T. R. Ghai—*Senior Examiner of Questions*

WITNESSES EXAMINED

Shri P. C. Misra—*Director, Traffic Commercial, Railway Board.*
Shri C. S. Christian—*Chief Commercial Superintendent, Northern Railway.*
Shri Brijendra Prasad—*Joint Director, Vigilance (Traffic), Railway Board.*

2. Before the Committee proceeded to take evidence of the representatives of the Ministry of Railways in connection with the implementation of the assurance given in reply to Unstarred Question No. 4516 on 18 December, 1980 the Chairman drew attention of the witnesses to the provisions of Direction 58 of the Directions by the Speaker.

3. The Chairman referred to the factual note furnished at the instance of the Committee by the Ministry wherein it was stated that items to be cleared by luggage vans of mail/express trains on priority have been specified by the Railway Administration. On being asked "when and at what level it was decided about certain items to be cleared by luggage vans by mail/express trains on priority basis", the witness explained the position as follows:

"Para 933 of the Indian Railway Commercial Manual, Vol. I, Second Edition, 1972 says:

'Despatch of parcels:—Parcels must be despatched as quickly as possible. Parcels of perishable nature, newspapers and cinematograph films should, however, be despatched by the first suitable train so that they may reach their destination the earliest. Individual railways have issued pamphlets containing instructions for the clearance of parcels, traffic, both local and through. The staff should carefully study these pamphlets and strictly act upon the instructions contained in them.'

The Northern Railway published a Parcel Loading Manual in 1961. In para 107 of this Manual, it is stated:

"Clearance—(1) The general principles for the clearance of all Parcels and luggage by different trains are given below:—

- (a) Mail and Express Trains will normally carry only the following items of traffic:—
 - (i) Bonafide Luggage
 - (ii) Valuables and Insured Articles
 - (iii) Arms and Ammunition
 - (iv) Free Service Articles where specially authorised
 - (v) Railway Dak
 - (vi) Bags containing Government Official Dak
 - (vii) Mail Dak
 - (viii) Films
 - (ix) Newspapers
 - (x) University or Service Commission Examination Answer Books
 - (xi) Gift Parcels
 - (xii) Monkeys in crates
 - (xiii) Poultry

- (xiv) Eggs
- (xv) Iced Fish
- (xvi) Fresh fruit
- (xvii) Vegetables
- (xviii) Milk
- (xix) Cream
- (xx) Butter
- (xxi) Ice Bundles

(b) Passenger and Parcel Express Train will carry all Parcel traffic and luggage, including items mentioned in (a) above."

The witness further stated that subsequently, after proper investigations, a new directive was issued in April, 1931. In reply to a question, he confirmed that the revised instructions had been incorporated in the Railway Manual and had also been communicated to all the important stations.

In reply to another question as to whether the list of priority items had been reviewed at any time, the witness stated that it was being reviewed from time to time depending upon the local factors.

4. The Committee drew the attention of the witness to Ministry of Railway's statement that... "Traders in connivance with Railway staff get their hard parcels booked when genuine preferential traffic is left behind" and asked how and when the Ministry had come to such a conclusion. In reply the witness stated that periodically surprise checks were made which revealed such connivance. He added that 8 cases had come to light in which 12 to 15 members of the staff were involved.

5. On being asked about the action taken against the staff found involved in such cases, the witness informed the Committee that out of those found guilty, 2 were removed from service and others were subjected to various types of punishment e.g. suspension from service, withholding of increment, etc.

To a further question whether any complaint book was kept to enable the genuine passengers to lodge a complaint if their luggage was refused to be booked, the witness informed the Committee that a complaint book was maintained by the Station Master at each station. About the complaints made during the last one year, the witness stated that from August, 1930 up to May, 1931 there had been only three complaints. As regards the first complaint, it was

not substantiated, while the other two complaints were under enquiry.

7. When enquired on which trains loading of hard parcels, except with prior permission was prohibited, the witness informed the Committee that there were about 22 restricted trains for loading hard parcels except with prior permission. A list of such trains was furnished by the witness to the Committee (see Annexure).

The witness further informed the Committee that quantum load being more than the capacity available in the trains, first preference was given for clearance of passenger luggage, then came the perishable parcels and thereafter the hard parcels. To a query it was stated that similar restrictions were imposed in all other metropolitan cities.

8. While drawing the attention of the witness to part (a) of Unstarred Question No. 4516 dated 18-12-1980, the Committee enquired about the action taken against the officers responsible for the racket in grant of permission to clear hard parcels by Mail/Express trains and the unscrupulous agents operating at Delhi Main Station. In reply, the witness stated that a study made by the Northern Railway revealed that there was a certain trend to this effect in the Railways over a period of time though it could not be termed as a 'racket'. Supplementing the information, the witness stated that the officers involved during the last four years were Sarvashri C. L. Khanna, T.E.A. Prakash and Bhasin who officiated as 'Station Superintendent', Delhi main Station.

In this context he clarified the position as under:

"During the four years period, principally for a major period Mr. Khanna and for a short spell Mr. Prakash and Mr. Bhasin were the Station Superintendents. The present incumbent is Mr. Chandra Prakash from January, 1981, He is Station Superintendent."

Asked whether there was any breach of rules committed by any of the three officers, the witness added:

"It would appear that there was some sort of this trend during the period of Mr. Khanna. That is being separately looked into."

9. When asked about the action taken against the clearing agents concerned, the witness stated that no action had been taken against them. The aspect whether any irregularity had been committed by

the clearing agents was yet to be examined. In this connection, the following paragraph from a relevant document 'Clearance of hard parcels by restricted Mail and Express Trains Ex Delhi', furnished to the Committee was read out by the Chairman:

"Incidentally a sample analysis in regard to the permits issued by PA/SS or SS over a period of ten days w.e.f. 1st January to 10th January, 1981 has revealed that the Forwarding Agents cornered 96.8 per cent of the permits issued and 8.2 per cent went to deserving cases. Out of 96.8 per cent granted to the Forwarding Agents.

67.6 per cent went to Forwarding Agents
M/s. Paul & Co.

14.8 per cent to Shri Ramji Das & Co. and 9.7 per cent was cornered by Shri Ashok Kumar & M/s. S.R. & Sons respectively.

In other words, 92.1 per cent was cornered by four Forwarding Agents."

In this context, the witness stated thus:

"If it is established that he (the clearing agent) has been indulging in malpractices then we can certainly black-list and withdraw his licence."

Stressing this point, the witness added that the Railway Department had already issued instructions in regard thereto and action would be taken accordingly.

10. On being asked about the procedure adopted for seeking specific permission of the Divisional or Headquarter Office, the witness informed the Committee that permission was obtained in writing from the consignor and the permission was given in writing by the Railway authorities. In case the permission of the competent officer was sought over the telephone, it was confirmed in writing later on.

While referring to the following paragraph from the Ministry of Railway's note, the Committee desired to know whether the Station Superintendent had any discretion left with him:

".....investigations carried out to study whether these rules were being observed at Delhi Station reveal that over a decade the Station Superintendents of Delhi Station have been granting permission for loading of hard parcels in mail/express trains. This was done even when preferential traffic was left behind."

In reply, the witness stated that no specific authority was given to the Station Superintendent in this regard. Only after the Parliament Question came, the position was checked and Ministry came to the conclusion that there was irregularity committed by them.

The Committee were further informed that P.A. to the then Station Superintendent was mainly issuing such permissions. However, he had taken the plea that as the Register of sanctions used to be periodically signed by the Station Superintendent, he (i.e. P.A.) was acting only on his behalf and as such he was not responsible for the irregularities. The representative of the Ministry stated that in the light of the investigations, the question of transfer of P.A. to Station Superintendent from Delhi was under consideration of the Administration.

11. On being asked as to the action taken against those defaulting officials who had since retired, the witness stated that in case of retired officials gratuity was given only after certificate of efficiency and faithfulness issued by the competent authority was obtained, otherwise it was withheld. In these cases also, perhaps action might be taken on those lines.

The Committee were given to understand that since the issue of revised instructions in March-April, 1981 by the Railway authorities, periodical checks were conducted and no violation of the order had come to their notice.

The Committee drew attention of the witness to the information given by him that the Register of sanctions was signed by the Station Superintendent and asked him to clarify the position in the context of the statement made in the written information furnished to the Committee that adequate records of permissions granted during the last four years had not been maintained. The witness stated that the complete record was not available.

12. In reply to a query by the Committee that if information for full four years could not be furnished in implementation of the assurance, to what extent such information was available, the witness assured the Committee that the information as per assurance given in reply to the Question would be collected for one calendar year, that is, for 1980 and furnished for their information and use, latest by 31 October, 1981.

The Committee then adjourned.

ANNEXURE

(vide para 7 of the Minutes)

- (i) 1UP/2Dn.
- (ii) 7UP/8Dn.
- (iii) 11UP/12Dn.
- (iv) 13UP/14Dn.
- (v) 38Dn.
- (vi) 6Dn.
- (vii) 5UP
- (viii) 37UP
- (ix) 167UP/168Dn.
- (x) 153UP/154Dn.
- (xi) 85UP/86Dn.
- (xii) 155UP/156Dn.
- (xiii) 81UP/82Dn.
- (xiv) 103UP/104Dn.
- (xv) 173UP/174Dn.
- (xvi) 101UP/102Dn.
- (xvii) 175UP/176Dn.
- (xviii) 161UP/162Dn.
- (xix) 57UP/58Dn.
- (xx) 29UP.

MINUTES

Fifth Sitting

(1981-82)

The Committee met on Thursday, the 15 October, 1981 from 15.00 to 15.30 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shri Kamaluddin Ahmed
3. Shri Digvijay Singh
4. Shri Jagpal Singh
5. Shri Lakshman Mallick
6. Shrimati B. Radhabai Ananda Rao
7. Shri Sunder Singh
8. Shri Krishan Datt Sultanpuri
9. Shri Ram Swarup Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri T. R. Ghai—*Senior Examiner of Questions.*

Review of pending assurances pertaining to Third Session of Seventh Lok Sabha

MEMORANDUM NO. 12

2. The Committee took up for consideration Memorandum No. 12 (item Nos. 1 to 22) for the purpose of reviewing assurances pertaining to the Third Session of Seventh Lok Sabha (Second Batch) (details given in Annexure 1).

The observations and recommendations made by the Committee seriatim on the 22 pending assurances are as under:—

Sl. No. 1.—The Ministry of Education and Social Welfare had sought an extension of time up to 9-8-81 for the implementation of the assurance. The Committee noted that further extension of time beyond 9-8-81 had not been sought by the Ministry. They

desired that the Secretary of the Ministry of Education and Social Welfare on his representation should appear before the Chairman of the Committee on Government Assurances to explain the reasons for such lapse and thereafter the matter may be considered by the Committee.

Sl. No. 2.—The Committee noted that a statement fulfilling the assurance in part had been laid on 23-2-81 and extension of time up to 30-9-81 had been sought for to implement the assurance in full. The Committee also noted that while information in respect of State of Karnataka had already been received and in the case of Madhya Pradesh and Assam it was still awaited. The Committee desired that the information in respect of the remaining States should be expedited so that assurance was implemented in full during the coming session. They however, regretted that no request for seeking extension of time beyond 30-9-81 was made by the Ministry.

Sl. No. 3.—The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on 24-8-81 and information in respect of States of Assam, West Bengal, Orissa was still awaited and for that reason extension of time up to 10-10-81 had been sought by the Ministry. The Committee desired that the Ministry should take immediate steps to implement the balance part of the assurance during next session.

Sl. No. 4.—The Committee noted that part information had been laid on the Table of the House on 30-3-81 and the information in respect of States of Assam, Bengal and Orissa was still awaited and that extension of time up to 11-10-81 had been sought for implementation of the remaining assurance. The Committee desired that efforts should be made to implement the balance assurance in full during the next session.

Sl. Nos. 5 & 6.—The Committee had noted that the assurances were given as long back as on 13-6-80 and 20-6-80 and extension of time up to 31-12-81 had been sought to implement them on the ground, that, "Despite repeated reminders the required information is still awaited from a number of Ministries and departments. Even after the information has been received, it would need to be collected and typed in English and Hindi and it is likely to take some time." The Committee felt sore for the delay in implementing such simple type of assurances and desired that the Ministry should take immediate steps for implementing the assurances positively during the next session.

Sl. No. 7.—The Committee noted that an extension of time upto 31-12-81 had been sought by the Ministry to implement the remaining assurance on the ground, "Despite repeated reminders, the required information is still awaited from a few Ministries/Departments. Even after the information has been received it would need to be collated any typed in English and Hindi and it is likely to take quite some time." The Committee felt that the assurance was given as long back as on 20-6-80 and that one and half year had already lapsed since then. They desired that the required information should be collected without further delay and the assurance implemented during the next session.

Sl. No. 8.—The Committee noted that an extension of time upto 15-12-81 had been sought by the Ministry to implement the assurance. They further noted that certain information had been received by the Ministry but certain clarification had been sought. The Committee desired that the information should be compiled by the Ministry immediately so that the assurance was laid during the next session positively.

Sl. No. 9.—The Committee noted that an extension of time upto 31-12-81 had been sought by the Ministry to implement the assurance on the ground, "it is likely to take some time more to get the required information typed in English and Hindi." The Committee felt that delay in implementation of the assurance should not have occurred merely on the ground that the information was yet to be typed in English and Hindi. The Committee desired that the assurance should be implemented and laid on the Table of the House during the next session without fail.

Sl. No. 10.—The Committee noted that an extension of time upto 31.12.81 had been sought on the ground that the information had been received from the field formations but the same had to be compiled after proper scrutiny. The Committee hoped that the Ministry would compile the information immediately and lay it during the next session.

Sl. No. 11.—The Committee noted that an extension of time upto 10.10.81 had been sought to implement the assurance on the ground that the bank was likely to take some more time to complete the initial investigation to give final reply for fulfilling the assurance. The Committee were not satisfied with the reasons advanced by the Ministry and desired that the Secretary of the Ministry of Finance or his representatives should appear before the Chairman of the Committee on Government Assurances to explain the latest

position about the implementation of the assurance. Thereafter the matter might be considered by the Committee further.

Sl. No. 12.—The Committee noted that the Ministry had sought an extension of time upto 31.12.81 to implement the assurance on the ground, "despite reminders the required information is still awaited from a number of Ministries/Departments." The Committee were of the view that the information which was to be collected from local sources should not have taken such a long time. They desired that the assurance should be implemented without further delay and statement thereof laid during the next session.

Sl. No. 13.—The Committee noted that the Ministry had sought an extension of time upto 31.10.81 for the implementation of the assurance on the ground "despite repeated reminders information is still awaited from a few Ministries and Departments. Even after the information has been received, it would need to be collected and got typed both in English and Hindi". The Committee felt that the Ministry should not have taken much time to implement the assurance. They desired that the assurance should be implemented during the next session.

Sl. No. 14.—The Committee noted that an extension of time upto 31.12.81 was sought on the ground that fulfilment of the assurance was likely to take some more time. The Committee were of the opinion that the reasons mentioned by the Ministry were not clear at all. They desired that a representative of the Ministry might be called to appear before the Chairman so as to explain the whole matter personally, whereafter the matter would be considered by the Committee further.

Sl. No. 15.—The Committee noted that an extension of time upto 18.7.81 had been sought to implement the assurance on the ground "the requisite information for the fulfilment of the assurance has to be collected from field formations and also from other Sections of the Department. Though all efforts have been made to collect the information as early as possible, the complete information has not yet been received, which will take some more time". The Committee noted that no further extension of time had been sought beyond 18.7.81. The Committee desired that the assurance should be implemented during the next session.

Sl. No. 16.—The Committee noted that an extension of time upto 25-10-81 for implementation of the assurance had been sought on the ground "the Ministry are vigorously trying to obtain the complete information from the State Government. However, the State Government, in spite of best efforts, has not been able to send the

complete information." The Committee also noted that the assurance had been implemented partly *vide* statements laid on the Table of the House on 24.11.80 and 24.8.81. The Committee desired that the remaining information should be collected expeditiously and the assurance implemented during the next session.

Sl. No. 17.—The Committee noted that an extension of time upto 23.9.81 to implement the assurance on the ground "at the time of compilation of the information received from the Public Sector banks, it was observed that there were certain discrepancies in the information furnished by some of the Banks. Necessary clarifications were therefore obtained from the Banks with a view to reconciling those discrepancies. The replies received from the Banks are being processed. Since the information received from the banks is quite voluminous, it will take some more time in processing and finally compiling them". The Committee further noted that no further extension of time had been sought after expiry of the extension on 23-9.81. The Committee desired that the assurance should be implemented during the next session.

Sl. No. 18.—The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on 24-8-81 and an extension of time upto 8-11-81 had been sought on the ground "the State Government, in spite of its best efforts, has not been able to send us the complete information". The Committee agreed to grant the extension and desired that the assurance should be implemented within the extended period.

Sl. No. 19.—The Committee noted that an extension of time upto 8-11-81 had been sought by the Ministry to implement the assurance on the ground, "Though all efforts have been made to collect the information as early as possible, the complete information has not yet been received, which will take some more time". The Committee agreed to grant the extension and desired that the assurance should be implemented within the extended period.

Sl. No. 20.—The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on 23-2-81 and an extension of time upto 19-12-81 had been sought by the Ministry to implement the assurance in full. The Committee noted that the information sought to be obtained in the question was about the number of beds in each hospital. After going through the implementation report already laid, it had been transpired that the hospital-wise information had not been given therein. The Committee felt that the information should be given as desired in

the question and a note stating the reasons for not giving the complete information and implementing the assurance in time should be furnished by the Ministry for consideration of the Committee.

Sl. No. 21.—The Committee noted that an extension of time to implement the assurance upto 17-10-81 had been sought by the Ministry on the ground "the requisite information is still awaited from only one State Government". The Committee felt that the information which was to be collected from local source should not have taken such a long time to be sought. They desired that the assurance should be implemented during the next session.

Sl. No. 22.—The Committee noted that the assurance had already been implemented *vide* statement laid on 24-11-80.

Sl. No. 23.—The Committee noted that an extension of time upto 7-11-81 to implement the assurance had been sought on the ground that processing of material would take more time. The Committee felt that the processing of material should not have taken more time and desired that the assurance should be implemented without further delay.

The Committee then adjourned to meet at 15.00 hours on 29-10-1981.

ANNEXURE I

Pending assurances pertaining to Third Session, 1980 of Seventh Lok Sabha—As on 5-10-1981

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance	Remarks
1	2	3	4	5

20

THIRD SESSION—1980

Ministry of Education and Social Welfare

1 USQ. No. 5745 dt. 28-7-1980 by Shri Rajnath Sonkar Shastri.

The reasons for disparity in pay scales of hospital employees of Kashi Hindu University and Aligarh Muslim University and those of general cadre employees.

Last request received from DPA on 20-7-81 for extension of time upto 9-8-81.

2 USQ. No. 5770 dt. 28-7-80 by Shrimati Geeta Mukherjee.

(a) whether Government are aware that in some States teachers are denied the fundamental civil and political rights e.g. right to form associations, right to seek election in statutory bodies; and
(b) what do the Government propose to do to ensure such civil and political right to teachers.

(a) and (b): The information is being collected from the State Governments and will be laid on the Table of the Sabha.

Partly implemented. vide statement laid on the Table of the House on 23-2-81.

Last request received from DPA on 11-8-81 for extension of time upto 30-9-81.

- 3 USQ. No. 7574 dt. 11-8-80 by Shri Rajesh Pilot.
- (a) whether one of the main purposes of 10+2+3 scheme was to divert youth to vocational streams at 10+2 stage; and
- (b) if so, to what extent this aim has been achieved in states which adopted 10+2+3 in terms of (i) number of students who took to vocational streams as compared to academic streams (ii) number of bridge courses provided to vocational students to come to academic stream and number of students who came out of the vocational streams in 1st, 2nd and 3rd batches.
- Partly implemented vide statement laid on the Table of the House on 24-8-81.
- Last request received from DPA on 31-7-81 for extension of time upto 10-10-81.

- 4 USQ. No. 7623 dt. 11-8-80 by Shri K. Pradibani.

The percentage of reservation for Scheduled Castes/Scheduled Tribes made by each State and Union Territory for admission into educational institutions for primary, secondary and higher education both technical and non-technical.

The requisite information is being collected and will be laid on the Table of the Sabha.

Partly implemented vide statement laid on the Table of the House on 30-3-81.

Last request received from DPA on 6-8-81 for extension of time upto 11-10-81.

Ministry of Finance

- 5 USQ. No. 6357 dt. 13-6-80 by Shri Chandra Pal Shailani.

(a) the deputations and delegations sent abroad from 10th January, 1980 to 31st May, 1980;

(b) the names of the Government officials and non-Government persons included in these delegations;

(c) the expenditure incurred on each delegation in foreign exchange and in rupees; and

(d) the purpose of each delegation separately.

(a) to (d): The information is being collected and will be laid on the Table of the House as early as possible.

Last request received from DPA on 5-10-81 for extension of time upto 3-12-81.

1.	2	3	4	5
6	USQ. No. 1505 dt. 20-6-80 by Shri N.E. Hero.	(a) the details regarding the names of the Ministers and Officers who visited foreign countries along with their purposes during the last four months; and (b) the details regarding the foreign exchange needed for every Minister and Official.	(a) and (b) The information is being collected and will be laid on the Table of the House as early as possible.	Last request received from DPA on 6-10-81 for extension of time upto 31-12-81.
7	USQ. No. 1555 dt. 20-6-80 by Shri K. Ramamurthy.	(a) the amount of foreign exchange spent by 741 Indian delegations that went abroad from April to December, 1977; (b) the number of Indian delegations that went abroad in 1978 and in 1979; (c) the amount of foreign exchange spent by them; and (d) the results that have been achieved by the visit of these delegations.	(a) to (d): The information is being collected and will be laid on the Table of the House as early as possible.	Last request received from DPA on 3-10-81 for extension of time upto 31-12-81.
8	USQ. No. 2147 dt. 27-6-80 by Shri Ram Vilas Pawar.	The names of Inspectors, Superintendents, Assistant and Deputy Assistant Collectors, etc. in the Excise and Customs Departments who have been working on the same seat/charge for more than the last three years.	It was <i>inter-alia</i> stated that the Government are concerned with the postings and transfer of group A officers in the grade of Superintendents, Assistant Collectors and Deputy Collectors. The requisite information in respect of them is being compiled and will be laid on the Table of the House.	Last request received from DPA on 3-10-81 for extension of time upto 15-12-81.
9	USQ. No. 903 dt. 4-7-80 by Kumari Kamala Kumari.	(a) Total expenditure incurred during March 1977 to 1979 by the Union Ministers on their foreign tours; ; (b) Whether some of the Ministers have gone on personal tours on Government expenses along with their family members; and	(a) , (b) & (c) : The required information for the period from 1st March, 1977 to 31st December, 1979 is being collected and will be laid on the Table of the House as soon as possible.	Last request received from D.P.A. on 5-10-81 for extension of time upto 31-12-81.

(c) if so, the details thereof.

10 USQ. No. 9095 dt. 4-7-1980
by Shri Ramesh Chandra Behera.

(a) & (b) : The informations is not readily available. It is being collected and will be laid on the Table of the House as soon as possible.
Last request received from DPA on 5-10-81 for extension of time upto 3-12-81.

(b) names of the persons in film industries including film stars against whom tax evasion investigation is going on and against whom prosecution has been initiated.

11 USQ. No. 9828 dt. 11-7-80 by
Shri Ram Lal Rabi.

(a) & (b) : It was stated that the Sitapur branch of the Bank have reported 12 such complaints against the officers and the complaints were being looked into. It was also stated that in the meantime the Manager and other official have been transferred till the result of the inquiry is known. Result of the inquiry and action taken thereon against the officials will be placed on the table of the House.
Last request received from DPA on 20-7-1981 for extension of time upto 10-10-81.

(a) the number of complaints made against the Manager and other persons of the Central Bank of India, Sitapur for committing irregularities and indulging in corrupt practices during 1978-79 and 1979-80 ; and

(b) whether these complaints will be inquired into by higher officers and whether details of the action taken thereon will be laid on the Table of the House.

12 USQ. No. 9883 dated 11-7-80
by Shri S.M. Krishna.

(a) and (b) : The required information in respect of Ministers and their personal staff for the period 1st April, 1977 to 31st March, 1980, is being collected and will be laid on the Table of the House as soon as possible.
Last request received from DPA on 5-10-81 for extension of time upto 31-12-81.

(a) the total amount of expenditure incurred on the foreign tours of the various Ministers of Central Government during the years 1977-78, 1978-79 and 1979-80 and the staff accompanying them; and

(b) the countries they visited and the business transacted.

13 USQ. No. 4716 dt. 18-7-80 by Shri Mohd. Asrar Ahmad.

(a) the Indian delegations visited various countries from 1st January, 1980 to 18th July, 1980 is being collected and will be laid on the Table of the House as early as possible.

(a) and (b) : The required information for the period from 1st January, 1980 to 18th July, 1980 is being collected and will be laid on the Table of the House as early as possible.

Last request received from DPA on 3-8-81 for extension of time upto 31-10-81.

14 USQ. No. 4726 dt. 18-7-1980 by Shri Tridib Chaudhury.

(b) the achievements made.

(a) whether under the 'Bank Guarantee Scheme' as formulated by the Reserve Bank of India with the approval of the Government, Scheduled Banks are authorised to give bank guarantees against the payment of State revenue or taxes by a person;

(a) to (c) : The information is being collected and will be laid on the Table of the House.

Last request received from DPA on 3-10-81 for extension of time upto 31-10-81.

(b) is it a fact that some Scheduled Banks in Delhi have issued bank-guarantees against payment of many crores of rupees of revenue and taxes by businessmen who had collected excise duty and sales tax from their customers in the Union Territory; and

(c) if the answer to (a) is in the negative, what steps Government propose to take to prevent the Bank from issuing such bank-guarantees.

15 USQ. No. 4844 dt. 18-7-80 by Shri Navin Ravani.

(a) how many cases at present are pending before Central Board of the Direct Taxes in the Ministry regarding defaulting M.R.T.P. and multinational companies in respect of non-payment or enquiry into tax evasion in direct taxes;

(a) to (c) : The requisite information is being collected and will be laid on the Table of the House as soon as possible.

Last request received from DPA on 9-6-81 for extension of time upto 18-7-81. Imp-lementation report received as inform-ally intimated by DPA.

- (b) which are these companies; and
- (c) what steps are taken to recover dues, impose penalties and expedite cases.

16 USQ. No. 5563 dt. 25-7-1980
by Shri Htri Nath Mishra:

- (a) the quantum of Central grants surrendered by the Bihar State Government Year-wise during the last five years;
 - (b) the Department-wise break-up of these grants; and
 - (c) the circumstances in which the grants were surrendered.
- (a) to (c). information is being collected and will be laid on the Table on the House.
- Party Implemented side statements laid on the Table of the House on 24-11-80 and 24-8-81 respectively.
- Last request received from DPA on 4-8-81 for extension of time upto 25-10-81.

17 USQ. No. 5678 dt. 25-7-1980
by Shri Mohd. Asrar Ahmed:

- (a) the details of employment potential likely to be created during the next three years in nationalised banks in U.P. and the number of persons employed by these banks (Bank-wise in 1976, 1977, 1978 and 1979);
 - (b) the scheme of opening branches of banks in U.P.; and
 - (c) the number of Banks (Bank-wise) as on date in each district (District-wise) in U.P.
- (a) and (c). Information is being collected and will be laid on the Table of the House to the extent available.
- Last request received from DPA on 18-8-81 for extension of time up to 23-9-81.

18 USQ. No. 7346 dt. 2-8-1980
by Shri Kunwar Ram :

- the head-wise non-utilisation of the Central grants given to the Government of Bihar during 1977-78, 1978-79 and 1979-80.
- The information is being collected and will be laid on the Table of the House.
- Partly implemented side statement laid on the Table of the House on 24-8-81.

2

3

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1

Last request received from DPA on 11-8-81 for extension of time upto 8-11-81.

Last request received from DPA on 15-9-81 for extension of time upto 8-11-81.

19 USQ. No. 7444 dt. 8-8-80 by Kurnari Kamla Kumari: The names of first ten persons in the country who have paid the maximum income-tax in 1979-80.

Information regarding names of first 10 persons in the country, (persons being taken to mean persons as defined in Section 2(31) of the Income-tax Act, selected on the basis of income tax, including advance tax, self-assessment tax and tax, if any, paid on regular assessment in respect of the assessment year 1979-80 is being collected and will be laid on the Table of the House as soon as possible.

Ministry of Health and Family Welfare

20 USQ. No. 1323 dt. 19-6-80 by Shri Nihal Singh:

The number of allopathic, homeopathic and Ayurvedic hospitals set-up by State Governments during the last two years and the number of beds provided in each Hospital.

Partly implemented vide statement laid on the Table of the House on 23-2-81

Last request received from DPA on 17-9-81 for extension of time upto 19-12-81.

21 USQ. No. 4681 dt. 17-7-80 by Shri Ram Vilas Paswan:

(a) the total number of posts filled up and date of appointments in different categories in Saksharaj Hospital, New Delhi during the last three years;

Last request received from DPA on 11-8-81 for extension of time upto 17-10-81.

(b) the number of posts reserved for Scheduled Castes and Scheduled Tribes;

(c) the number of posts given to general candidates on *ad-hoc* lien basis which otherwise would have gone to members of Scheduled Castes and Scheduled Tribes as per roster point from beginning up till now; and;

(d) the number of de-reserved posts, if any?

22. SQ. No. 782 dt. 31-7-60 Supplementary by Shri H. N. Nanje Gowda;

The Minister stated "This information is not with me. I can place it before the House. Implemented vide statement laid on 24-10-60.

23. SQ. No. 884 dt. 7-8-60 Supplementary by Shri Bhagwat Jha Ahmad;

The member wanted to know whether the *ad-hoc* appointments were made against increase in the pressure of work or whether they were made against permanent vacancies. He also wanted to know the percentage of these *ad-hoc* appointments against permanent vacancies and for what period.

The Minister stated "These figures, I do not have, I can give them later on."

Least request received from DPA on 4-7-61 for extension of time upto 7-11-61.

MINUTES

Sixth Sitting (1981-82)

The Committee met on Thursday, the 29 October, 1981 from 15.00 hours to 15.45 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shri Kamaluddin Ahmed
3. Shri Jagpal Singh
4. Shri Lakshman Mallick
5. Shri Somjibhai Damor
6. Shrimati B. Radhabai Ananda Rao
7. Shri Sunder Singh
8. Shri Krishan Datt Sultanpuri
9. Shri Ram Swarup Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri T. R. Ghal—*Senior Examiner of Questions.*

2. The Committee took up for consideration Memorandum Nos. 13, 14, and 15. Observations or recommendations of the Committee on the Memos are as under:

Memorandum No. 13. Request from the Government for dropping of assurances given in reply to USQ No. 2887 on 12 March, 1979 regarding shifting of Central Government offices out of Delhi.

3. The Committee noted that the Ministry of Works and Housing had requested through the Department of Parliamentary Affairs that the assurance might be dropped on the grounds set forth in the note dated 31-8-81 from the D.P.A. relevant extracts where-from are reproduced below:—

“In March, 1978 the CCA while considering the proposal about the location of some new offices in Delhi directed

the Ministry of Works and Housing to prepare a paper on the question of shifting of government offices out of Delhi for the consideration of the Secretaries Committee. In June, 1979 the required note for the CCA was prepared after collecting the information from the various Ministries/Departments. From June, 1979 till April, 1980 this Ministry was in the process of finalising the note in consultation with Finance Division and the T.C.P.O. In April, 1980 the Note was presented to the Cabinet Secretariat. The Cabinet Secretariat returned the note suggesting that specific proposal for shifting the offices outside Delhi may be brought before the Secretaries Committee after examining the matter in consultation with other Ministries concerned. From June, 1980 to March, 1981 various exercises were made to formulate concrete proposals and give specific names of offices which should be shifted outside Delhi. It was not considered necessary to consult the Ministries concerned because every Ministry/Department will have one reason or other to support their contention for the continued location of their office in Delhi. In March, 1981 a sub-group was constituted to study the problems and make recommendations about the offices which should be shifted from Delhi without causing any inconvenience or dislocation of work. The sub-group came to conclusion that it would be necessary to conduct a detailed study to evolve a suitable criteria for selecting offices for shifting from Delhi and assess the availability of accommodation at other places where offices could be shifted. The sub-group at its second meeting in April, 1981 tentatively selected certain offices, Public sector undertakings which could be considered for shifting out of Delhi. On the recommendation of this sub-group a draft note for presentation to the Secretaries Committee has been prepared and it is under consideration of Finance Division at present. It is likely that a need may arise for consulting the Departments concerned before finalising the recommendation of this Ministry. After Secretaries Committee has considered the note, their recommendations are to be submitted to the CCA for final decision.

Shifting of offices out of Delhi is a continuous process and involves lot of resistance from the concerned Departments. It is difficult to specify the time required for finalising the matter."

4. After considering all aspects of the matter and reasons advanced by the Ministry of Works and Housing the Committee decided to drop the assurance.

Memorandum No. 14. Request from the Government for dropping of an assurance given in reply to USQ No. 3680 on the 10 May, 1976 regarding expenditure on the enquiry committee on working of Bharat Sewak Samaj.

5. The Committee noted that the Ministry of Civil Supplies had requested through the Department of Parliamentary Affairs that the assurance might be dropped on the grounds set forth in the note dated 29 September, 1981, relevant extract therefrom are reproduced below:—

"At the time of giving above reply, it was expected that material from the Central Ministries/Departments, State Governments and U.Ts. on the portion of the report with which they were concerned would be forthcoming quickly and that a final Memorandum of Action taken on the Report, as stipulated in the Commission of Enquiry Act, would be prepared on the basis of available information. The Report of the Commission is a voluminous document and it consists of 25 volumes running into about 10,000 pages. The report calls for action by a number of Central Ministries as well as State Governments. On the basis of the replies received by them, a draft Memorandum of Action taken on the Report was prepared and sent to all concerned Ministries for comments. The comments of various Ministries have not yet been received, in spite of several reminders. The draft Memorandum of Action can be finalised only on receipt of comments from various Ministries.

Under the Rules of Business, the Memorandum of Action taken on the Report to be laid on the Table of both the Houses has to be first submitted to the Cabinet for approval and this can be done only after the draft Memorandum of Action has been finalised in consultation with all the concerned Ministries. This has resulted in delay.

For the above reasons, this Ministry finds it difficult to present to Parliament soon a Memorandum of Action taken on the Report. It is, therefore, unlikely that this Ministry may be able to fulfil the above assurance before the stipulated

date. It may be added that the Ministry has a statutory obligation of placing a Memorandum of Action taken on the Report in both the Houses of Parliament. As such, the assurance will ipso facto stand fulfilled when this is done."

6. The Committee after considering the reasons advanced by the Ministry of Civil Supplies agreed to drop the assurance.

Memorandum No. 15: Review of pending assurances pertaining to Third Session of Seventh Lok Sabha.

7. The Committee then took up for consideration Memorandum No. 15 (item Nos. 1 to 29) for the purpose of reviewing assurances pertaining to the Third Session of Seventh Lok Sabha (last batch) (details given in Annexure-II).

The observations and recommendations made by the Committee seriatim on 23 pending assurances are as under:—

Sl. No. 1: The Committee noted that the extension of time upto 17-12-81 had been sought for by the Ministry of Home Affairs to fulfil the assurance on the ground that information from some State Governments was still awaited. The Committee desired that whatever information was available with the Ministry might be laid during the next session and efforts made to get the requisite information from rest of the States as early as possible.

Sl. Nos. 2 & 3: The Ministry of Home Affairs had sought an extension of time upto 23-10-81 for the implementation of the assurance given in reply to USQ. No. 5306 on 23-7-1980 on the ground that information from some State Governments was awaited. The Committee noted that the extension of time beyond 23-10-81 had not been sought by the Ministry. The Committee felt that the Ministry of Home Affairs could have easily implemented the assurance in part with whatever information they were having. In regard to assurance given in reply to USQ. No. 5307 on 23-7-1980, the Committee noted that the latest communication seeking extension of time for 3 months had just then been received. The Committee desired that the representative of the Ministry of Home Affairs might be called to see the Chairman, Committee on Government Assurances to explain the reasons for the lapse in both the cases.

Sl. Nos. 4 & 5: The Committee noted that the extension of time upto 6-10-81 and 5-11-81 respectively had been sought by the Ministry of Home Affairs. The Committee desired that statements in implementation of these assurances might be laid on the Table of Lok Sabha in the ensuing session.

Sl. Nos. 6 & 7: The Committee noted that the extension of time upto 6-1-82 and 22-11-81 respectively had been sought by the Ministry on the grounds that the matter was under consideration with the Department of Legal Affairs and had also been agitated in the High Court/Supreme Court. It was also stated that the information was still awaited from some of Ministries/Departments. The Committee agreed to grant the extension in both the cases and desired that the assurances should be implemented within the extended period.

Sl. No. 8: The Committee noted that the assurance was partly implemented on 30-3-81. Ministry had sought extension upto 31-3-81 and thereafter no request for further extension was made. The Committee desired that a representative of the Ministry might be called to appear before the Chairman to explain their difficulty and the reasons for not seeking further extension of time.

Sl. No. 9: The Committee noted that no request for extension of time for implementation of the assurance had been made by the Ministry. The assurance was to be implemented within three months from the date of the reply of the question (6-8-80) i.e. by 6-11-80. The Committee desired that a representative of the Ministry might be called to appear before the Chairman to explain the matter personally.

Sl. No. 10: The Committee noted that extension of time upto 15-10-81 had been sought for by the Ministry to fulfil the assurance on the ground that the information was being compiled. Thereafter, they had not sought any extension of time. The Committee desired that whatever information was available with the Ministry might be laid in the House during the next session.

Sl. Nos. 11, 12, 13, 14, 15, 16, 17 and 23: The Committee noted that in these cases, the period of extension of time sought for had either lapsed or was to lapse shortly. The Committee desired that in all these cases, whatever information was available with the Ministry might be laid in the House in part implementation of the assurance in the next session and efforts made to expedite the implementation of the remaining portion of the assurance.

Sl. Nos. 18, 19 and 20: In these cases the Committee noted that the Ministries had sought extension of time upto 1-11-1981, 1-8-1981 and 7-11-1981, respectively for the implementation of assurances. In all these cases, the Committee desired that the assurances might be implemented in the ensuing session of Lok Sabha.

Sl. Nos. 21 & 22: The Committee noted in case of Sl. No. 21 that the assurance was implemented partly on 15 December, 1980 and in case of Sl. No. 22 the Ministry had sought extension of time upto 28 January, 1981 only for implementation of the assurances. Thereafter the Ministry of Works and Housing had not sought any extension of time. The Committee desired that the representatives of the Ministry of Works and Housing might be called to appear before the Chairman, Committee on Government Assurances to explain the factual position.

The Committee then adjourned to meet again on Tuesday, the 17 November, 1981.

ANNEXURE II

Pending assurances pertaining to 3rd Session, 1980 of Seventh Lok Sabha As on 28-10-1981.

Sl. No.	Date and reference	Text of the Question/Debate	Assurance	Remarks
1	2	3	4	5

THIRD SESSION-1980

MINISTRY OF HOME AFFAIRS

1. USQ. No. 1148 dt. 18-6-1980
by Shri K. Mallanna Shri K.
Pradhani; Shri N.E. Horo.

- (a) the number of persons in different jails, State-wise which are in the list of death penalty;
- (b) the number of persons who have applied for mercy; and
- (c) the number of such death penalty cases which are pending before the different courts in the country i.e. High Courts and Supreme Court.

(a), (b) & (c): Information from Assam, Gujarat, Kerala, Andaman and Nicobar, Islands, Arunachal Pradesh, Lakshadweep, Pondicherry and Chandigarh was furnished. It was stated that information from other State Governments and Union Territory administrations is awaited.

Last request received from DPX on 24-9-81 for extension of time upto 17-12-81.

2. USQ. No. 5306 dt. 23-7-1980
by Shri Arjun Sethi.

- (a) the number of persons who died after taking spurious liquor during the last two years State-wise, as well as in the Union Territories; and

(a) and (b): The requisite information is being collected and on receipt of the same a statement will be laid on the Table of the House.

Last request received from DPA on 22-7-81 for extension of time upto 23-10-81.

(b) the number of persons apprehended for selling illicit liquor during the last two years.

3. USQ. No. 5907 dt. 23-7-1980 by Shri Arjun Sethi.

(a) the statistics relating to kidnapping and abduction of children during the last two years in different States and Union Territories;

(a) to (d): The information is being collected and an receipt of the same a statement will be laid on the Table of the House.

(b) in how many cases the missing children have been restored to their parents;

(c) the nature of other crimes found associated with child lifting and abduction; and

(d) the details of the child lifting gangs found operating in various parts of the country.

Last request received from DPA on 23-7-81 for extension of time upto 23-10-81.

4. USQ. No. 6991 dt. 6-8-1980 by Shri R. N. Raksh.

(a) the comparative number of communal riots which took place during the period March-July, 1977 and January-May, 1980; and

(b) whether the number of communal riots during the period January to May, 1980 was higher than the number of such riots during March-July, 1977.

(a) & (b): Information is being collected and will be laid on the Table of the House.

Last request received from DPA on 14-7-81 for extension of time upto 6-10-81.

5. USQ. No. 6998 dt. 6-8-1980 by Prof. Nirmala Kumari Shaktawat.

(a) whether it is a fact that Supreme Court has recently laid down a principle: that no person should be kept in jail even for one day beyond the expiry of the maximum period for which he can be sentenced for the crime committed by him; and

Partly implemented vide SS. No. XII item No. 90 laid on the Table on 24-8-81.

Implementation Report received by DPA and will be laid during the next session.

(b) whether it has been followed in all the States and if so, the details thereof.

(b) The information is being collected from various State Governments and Union Territory Administrations.

Last request received from DPA on 13-8-81 for extension of time upto 5-11-81.

6. USQ No. 7007 dt. 6-8-1980 by Shri Rajesh Kumar Singh.

(a) whether it is a fact that the rules governing the appointments, promotions and fixing of seniority etc. pertaining to the IAS and IPS Cadre are uniformly applicable to all the States and the Union Territories;

Last request received from DPA on 16-10-81 for extension of time up to 6-1-82.

(b) whether under these rules presumptive seniority of the promoted IAS and IPS officers can be fixed for the purposes of appointment to the Selection Grades and Super-time Scales; and

(c) Yes, so far as IAS, IPS cadres of Uttar Pradesh are concerned. Information has been called for from other State Governments Cadre authorities.

7. USQ No. 7051 dt. 6-8-1980 by Shri Daya Ram Shakya.

(a) how many stenographers/LDCs/Group 'D' are working on *ad-hoc* basis with effect from January, 1972 to June, 1980 in the various Central Government Offices and its attached and Subordinate Offices;

(a), (b), (c) & (d): Government do not monitor such information. The required information will be collected and laid on the Table of the House.

Last request received from DPA on 8-9-81 for extension of time upto 22-11-81.

(b) how many out of them have completed 3 years of continuous service;

(c) how many out of them have been re-
verted/removed from their posts ; and

(d) how many out of them have been re-
gularised during the above period, Mi-
nistry-wise and year-wise.

8. USQ. No. 7071 dt. 6-8-1980 by
Shri Chandra Bhan Athare
Patil.

The information on overtime expenditure
is collected for the financial years. A
statement showing the expenditure in-
curred on overtime allowance by va-
rious Departments of the Central Go-
vernment during 1976-77, 1977-78 and
1978-79 was furnished. Complete
information for the subsequent periods is
however, not available as yet. (This will
be laid on the Table of the House
when collected).

Partly implemented
SS. No. X,
item No. 24 on
30-3-81.

Last request received
from DPA on
18-2-81 for ex-
tension of time upto
31-3-81.

MINISTRY OF INDUSTRY

9. S.Q. No. 863 dt. 6-8-1980
Supplementary by Shri
Chintamani Jena.

The Minister for Industry stated "I don't
have the details of this stone laying and
stone-throwing and on the second point
also". Thereupon the Member (Shri
Naval Kishore Sharma) submitted
that it was an important question; and
information may be obtained and supplied
by the Minister.

No request for ex-
tension of time has
been received from
DPA.

Shri Chintamani Jena enquired whether
it is a fact that in 1974, the present
Prime Minister, Mrs. Gandhi laid a
foundation stone at Paradip for the
establishment of a cement factory there,
and that that foundation stone was
thrown away by the recent Janata
Government when it was in power in
the State ? Has the present State
Government of Orissa represented
several times for a cement plant at
Paradip ? If so, what is the Govern-
ment's reaction to it.

LAW, JUSTICE AND COMPANY AFFAIRS

- 10 USQ. No 266, dt. 10-6-1980 by Shri Mood Chand Daga.
- (a) the number of persons challenged under the provisions of the Child Marriage Restraint Act during the last five years and the number of persons out of them, awarded punishment and the extent of punishment awarded to each of them ; and
- (b) whether it is a fact that due to their poverty, the poor people in the rural areas marry their children in their early age and perform their 'gauna' in their young age and even then are challenged under the provisions of the Child Marriage Restraint Act.
- (a) and (b) : Since State Governments are in charge of the enforcement of the Child Marriage Restraint Act, 1929, the information is being collected from them and will be laid on the Table of the House.
- Last request received from DPA on 5-10-81 for extension of time up to 15-10-81.
- 11 Unstarred Question No. 5146, dated the 22nd July, 1980 by Shri K. Mallanus, Smt. Geeta Mukherjee.
- (a) whether some cases have come to the notice of Government regarding violation of the Child Marriage and Dowry Act during the last three years; and
- (b) if so, the details thereof ; State-wise.
- (a) It was later also stated that the information in respect of remaining state Governments is being collected and will be laid on the Table of the House as soon as it is received.
- Last request received from D.P.A. on 3-10-81 for extension of time up to 31-12-81.
- 12 Unstarred Question No. 6874, dated the 5th August, 1980 by Shri Mood Chand Daga.
- (a), (b) and (c) : The requisite information is being collected from the Supreme Court regarding pending cases and will be laid on the Table of the House.
- Last request received from D.P.A. on 29-8-81 for extension of time up to 5-2-1982.

(b) the names of advocates appointed by Government in regard to these cases in addition to Government advocates and when they were appointed the amount of remuneration paid to them so far and the amount outstanding on this account; and

(c) the justification for appointing other additional advocates when Government advocates and other officers have been appointed.

13 USQ. No. 7663, dt. 12-8-1980
by Shri Gopaldev Sahu.

(a), (b) & (c) : The information is being collected and will be laid on the Table of the House.

Last request received from DPA on 3-10-81 for extension of time upto 31-12-81.

(a) whether Government are aware of cases where citizens of India left India and acquired citizenship of free countries outside India leaving property, but no members of their family in India,

(b) if so, their number Statewise and the policy as regards their property in India; and

(c) whether any guidelines have been issued to the State Governments by the Centre in this regard.

MINISTRY OF PETROLEUM AND CHEMICALS

14 USQ. No. 3470, dt. 8-7-1980
by Shri K. Mallanna.

(a) & (b) : The requisite information is being collected and will be laid on the Table of the House in due course.

Last request received from DPA on 28-10-81 for extension of time upto 7-12-81.

(b) the action taken against these persons.

- 15 USQ. No. 5923, dated the 29-7-1980 by Shri M. Ram-gopal Reddy
- 16 USQ. No. 7732, dt. 12-8-1980 by Shri Jitendra Prasad.
- The requisite information is being collected and will be laid on the Table of the Sabha in due course.
- (a) whether it is a fact that large scale blackmarketing and adulteration was done by the dealers of diesel oil in the country during the period when it was in short supply ; and
- (b) if so, the number of dealers punished and the broad details of the action taken.
- The requisite information is being collected and will be laid on the Table of the Sabha in due course.
- (a) and (b): The requisite information is being collected and will be laid on the Table of the House in due course.
- Last request received from D.F.A. on 8-9-81 for extension of time upto 28-10-81.
- Last request received from DPA on 28-3-81 for extension of time upto 10-5-81.

MINISTRY OF STEEL AND MINES

- 17 USQ. No. 5544, dt. 25-7-80 by Shri R. L. P. Verma
- (a) whether the Security Guards who replaced the local Home Guards in the H.S.C.L., Bokaro are asked to work overtime for 150 to 200 hours every month which has doubled the salary bills ;
- (b) whether 92 Bihar Home guards who had served the H.S.C.L. continuously from 1974 to 1978 have been removed from their jobs ;
- (c) whether the expenditure on these 92 Home Guards came to about Rs. 30,000 pm. while the expenditure now being incurred by way of payment of overtime allowance has increased to about rupees one lakh per month ; and
- (a) to (d): Information is being collected and will be laid on the Table of the House.
- Last request received on 26-9-81 for extension of time upto 30-11-81.

(d) if so, whether in view of Home Ministry's orders and need for economy steps are proposed to be taken to reinstate the above 92 Home Guards ; if not, the reasons therefor.

18 USQ.No, 6396, dt. 1-8-80 by Shri
Laxman Karma

(a) whether the Government of India prepared an integrated development scheme for the socio-economic upliftment of tribals adjoining the Bailadilla Iron ore of Madhya Pradesh;

(a) to (d): The information is being collected and will be laid on the Table of the House.

Last request from DPA received on 4-8-81 for extension of time upto 1-11-81,

(b) if so, the details thereof ;

(c) the impact of the Iron Ore Project of tribals and total number of villages and the tribals affected due to the Iron Ore Complex; and

(d) rehabilitation schemes undertaken by the Government of Madhya Pradesh and the result so far.

19 USQ.No, 6474, dt. 1-8-80 by Shri
Laxman Karma

(a) the foreign exchange earned by the Ministry from the Bailadilla Iron Ore annually;

Last request from DPA received on 8-5-81 for extension of time upto 1-8-81*

(b) the royalty received by the Madhya Pradesh Government from the above Iron Ore, annually so far;

(c) the money invested for the development of tribals of that locality of the Centre and that State out of the revenue received from the Iron Ore; and

(a) to (d): the information is being collected and will be laid on the Table of the House.

(d) if not, the alternative proposals therefor.

* Implementation Report received by DPA and will be laid during the next session.

20. USQ. No. 7425 dt. 8-8-80 by Shri Ram Vilas Parwanj (a) the number of Pitts-2 aeroplanes imported during the last five years;

(b) the persons in whose names these were imported into India;

(c) in whose names their import licences were issued and who paid duty thereon; and

(d) the names of parties/persons who paid their cost and whether it was paid in cash or through cheques.

(c) & (d). Information is being collected and will be placed on the Table of the Sabha,

Last request from DPA received on 1-9-81 for extension of time upto 7-11-81.

MINISTRY OF TOURISM AND CIVIL AVIATION

MINISTRY OF WORKS AND HOUSING

21. USQ. No. 4882 dt. 21-7-80 by Shri B. K. Nair.

(a) the number of villages in which drinking water supply units were installed during the past four months, State-wise;

Information is being collected and will be laid on the Table of the House,

Partly implemented vide SS, No. VI item No. 29 on 15-12-80. No request for further extension of time was received from DPA.

22. USQ. No. 5880 dt. 28-7-80 by Shri Arjun Sethi.

(a) whether it is a fact that some religious persons are in possession of unauthorised lands belonging to Government in Delhi and New Delhi;

(b) if so, the details thereof and the locations as well as the total constructed area encroached upon by the religious persons and details of building constructions;

(a) to (c). The information is being collected and will be laid on the Table of the House. 10-11-80 for extension of time upto 28-1-81.

- (c) whether any demolition orders in Emergency were issued to them;
- (d) if so, the number of such religious persons served with notices to vacate the unauthorised lands belonging to Government; and
- (e) what steps have been taken to ensure that no further unauthorised construction takes place in future.

23. USQ. No. 6591 dt. 4-8-80 by
Shri S. M. Krishna

- (a) the total amount of rent paid by Government during the year 1979-80 for renting private buildings including those of the N.D.M.C for housing the offices of various Ministries and Departments of the Government of India in the Capital;
- (b) how long it will take the Lodhi Road Offices complex to be ready and shift some of the officers and the savings in rent likely to accrue therefrom;
- (c) what is the stage for dispersing some offices outside Delhi especially to the South; and
- (d) how long it will take to house all the Offices in the Government buildings and this recurring expenditure avoided.

(a) (b), (c) & (d). The information is being collected and will be laid on the Table of the House. Last request from DPA received on 27-7-81 for extension of time upto 4-11-81.

MINUTES
SEVENTH SITTING
(1981-82)

The Committee met on Tuesday, the 17 November, 1981 from 11.00 to 12.30 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shrimati Usha Prakash Choudhari
3. Shri Kamaluddin Ahmed
4. Shri Jagpal Singh
5. Shri Somjibhai Damor
6. Shrimati B. Radhabai Ananda Rao
7. Shri Sunder Singh
8. Shri Ram Swarup Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions*

Shri T. R. Ghai—*Chief Legislative Committee Officer*

2. The Committee took up for consideration Memoranda Nos. 16, 17, 18 and 19. Observations/Recommendations of the Committee on the Memoranda are as under:—

Memorandum No. 16.—Request from the Government for dropping of the assurance given in reply to USQ No. 2196 on the 31 August, 1981, regarding Morale Dam and Indrani Dam.

3. The Committee noted that the Ministry of Irrigation had requested through the Department of Parliamentary Affairs that the assurance might be dropped on the grounds set forth in the note dated 1 October, 1981 which is reproduced below:—

“Irrigation is a State subject and the responsibility of irrigation projects is entirely that of the State Governments. The Central Government is in no way involved for the damage caused to any of the structures built by the State Government on account of the floods or the causes thereof, which was the subject matter of the Question.

The question asked was "whether any inquiry has been ordered and if so, the results thereof". The reply given was the statement of fact stating that the State Governments have constituted two separate committees to inquire into the causes of damage and that their reports are yet awaited. Since these committees have been constituted by the State Government, the Central Government does not have any control on the period in which the committees will be enjoined to submit their reports. The State Governments normally do not immediately publish the results/findings of such committees till they take a decision on the action to be taken on findings/recommendations of such committees. Therefore, it may not be possible for the Central Government to report the findings of these committees to the Parliament within the stipulated period of three months in fulfilment of an assurance, nor will it be possible to ask for a specific extension for the fulfilment of the assurance.

They have further stated that an assurance has to be related to any action promised by the Central Government and in a matter which attracts the responsibility of the Central Government, which is not the case in the present context as already explained earlier.

Minister of State for Irrigation is, therefore, of the opinion that the replies given to USQ No. 2196 in the Lok Sabha on 31-8-1981 should not be treated as an assurance."

4. The Committee, after considering the reasons advanced by the Ministry and also various aspects of the matter, decided that the assurance might be dropped.

Memorandum No. 17.—Request from the Government for dropping of the assurance given in reply to Calling Attention on 25 August, 1981 regarding Reported Hawala Racket involving Bogus Transaction in Bombay.

5. The Committee noted that the Ministry of Finance had requested through the Department of Parliamentary Affairs that the assurance might be dropped on the grounds set forth in the note dated 16 October, 1981, relevant extracts wherefrom are reproduced below:—

"The statement made by the Finance Minister in the course of explaining the nature of bogus transactions in the

hawala racket was mainly in response to the Calling Attention Motion. He, had however, furnished in his speech all relevant information in the matter and the assurance was only an additional and voluntary action promising to lay down the results of investigations as and when it was completed. In view of the Inter-State ramifications and the large number of persons involved in these transactions, the investigation is bound to be time-consuming. Besides, it is the experience of the Department that such type of cases entail protracted litigation and normally it takes several years before the Department is in a position to know the final results. This may compel the Ministry to seek extension of time for a period of 3 to 4 years for fulfilling the assurance. Undoubtedly, this would give a wrong impression of the Department before the Parliament. In the circumstances, it is requested that this may not be treated as an assurance."

6. The Committee, after examining the reasons advanced by the Ministry of Finance, agreed that the assurance might be dropped.

Memorandum No. 18.—Request from the Government for dropping of the assurance given in reply to Calling Attention on 1 September, 1981, regarding Reported Power shortage in various parts of the country.

7. The Committee noted that the Ministry of Energy had requested through the Department of Parliamentary Affairs that the assurance might be dropped on the grounds set forth in the note dated 28 October, 1981, the relevant extracts are reproduced below:—

"While replying to Shri K. K. Goyal on a supplementary on Calling Attention Notice dated 1 September, 1981, the Minister of State for Energy stated that he did not have the latest figures about the water level in Gandhi Sagar Dam and had promised that he would give this information after obtaining the same (page No. 6774 of the uncorrected version of the debates). However, before concluding his reply, the Minister of State for Energy had furnished the requisite information as under:—

"So far as Gandhi Sagar is concerned, I just like to say that I have got the report of 27th August. The Reservoir

level of this year is 1280.24 feet against last year's level of 1270 feet. Therefore, Gandhi Sagar has more than last years'.

[Page No. 6794 of the uncorrected version of the debates]"

8. Here also, the Committee after considering the reasons advanced by the Ministry, agreed that the assurance might be dropped.

9. *Memorandum No. 19.*—The Committee then took up for consideration Memorandum No. 19 (item Nos. 1 to 30) for the purpose of reviewing the pending assurances pertaining to Fourth Session of Seventh Lok Sabha (first batch) (details given in Annexure-III).

The observations/recommendations made by the Committee seriatim on the 30 pending assurances are as under:—

Sl. Nos. 1, 2, 4, 22, 27 and 28: The Committee noted that in all these pending assurances the Ministries had sought extension of time for the implementation of assurance either upto mid of December, 1981 (in cases of Sl. Nos. 1 and 2) or upto the end of December, 1981 (in cases of Sl. Nos. 4, 22, 27 and 28) on the grounds that the information from the State Governments, Ministries/Departments was still awaited.

The Committee agreed to grant the extensions sought for in all these cases observing that concerned Ministries should pursue implementation of these assurances vigorously.

Sl. No. 3:—The Committee noted that the Ministry of Rural Reconstruction had sought extension of time for implementation of the assurance upto 9 December, 1981, through Department of Parliamentary Affairs, on the ground that the matter was being pursued with some of the State Governments and information was awaited. The Committee desired that whatever information the Ministry was having should be laid on the Table in implementation of the assurance and efforts be made to expedite the rest.

Serial No. 5: The Committee noted that the Ministry of Communications had sought extension of time for implementation of the assurance upto 16 December, 1981 on the ground that the information from widely spread out P and T Units was awaited. The Committee felt that the information sought in the question was rather of such a nature that if too much time was taken in collecting the information, the benefits to accrue to some of the persons through the promotional scheme might be delayed. The Committee desired

that the representative of the Ministry might be called to appear before the Chairman to explain the reasons for delay in implementation of the assurance personally.

Serial No. 12: The Committee noted that the Ministry had earlier sought extension of time for implementation of the assurance upto 10 November, 1981 which had already expired. In the earlier communication received through the Department of Parliamentary Affairs, it was mentioned that the Delhi Administration had been reminded to send the complete information. The Committee desired that the representative of the Ministry might be called to appear before the Chairman to explain the delay in implementation of the assurance and also the reasons for not seeking further extension of time for implementation of the assurance.

Serial No. 13: The Committee noted that the assurance was given as early as 15 December, 1980 and was required to be implemented within a period of 3 months. However, no request had been received from the Department of Parliamentary Affairs for extension of time for implementing the assurance. The Committee desired that the representative of the Ministry might be called to appear before the Chairman to explain the reasons for delay in implementation of the assurance and also for not seeking extension of time.

*Serial No. 15.—*The Committee noted that the last request for extension of time upto 2nd April, 1981 had been received from the Department of Parliamentary Affairs on 17th March, 1981 wherein it had been stated that information had to be collected from the Department of Power and Department of Coal and their attached and subordinate offices. The date upto which extension of time had been sought had expired long back. The Committee desired that the representative of the Ministry might be called to appear before the Chairman to explain the reasons for delay in implementation of the assurance and also for not seeking extension of time.

Serial No. 18: The Committee noted that the last request for extension of time upto 28 July, 1981 had been received from the Department of Parliamentary Affairs on 23 April, 1981 on the ground that the Reserve Bank of India was collecting information from various regional sources. The date upto which extension had been sought had already expired and no further extension of time had been sought. The Committee desired that the representative of the Ministry might be called to appear before the Chairman to

explain the reasons for delay in implementation of the assurance and the reasons for not asking for further extension.

Serial No. 20: The Committee noted that the last request for extension of time upto 4 June, 1981 had been received from the Department of Parliamentary Affairs on 19 March, 1981 on the ground that the information to be collected was voluminous. The date upto which extension of time had been sought had already expired. The Committee desired that the representative of the Ministry might be called to appear before the Chairman to explain the reasons for delay in implementation of the assurance and also the reasons for not asking for extension of time.

Serial Nos. 6, 7, 8, 9, 11, 14, 23, 25 & 30: The Committee noted that in these cases, the period of extension of time sought for had either expired or was to expire shortly. The Committee also took note of the grounds on which extensions had been sought for implementation of these assurances. The Committee desired that in all these cases, assurances might be implemented in the ensuing Winter Session of Lok Sabha.

Serial Nos. 10, 16, 17, 19 and 26: The Committee noted that the statement in partial implementation of the assurance had been laid on the Table on 24 August, 1981. The Ministry had sought extension of time upto 31 December, 1981 for implementation of the remaining part of the assurance. The information received from the Department of Parliamentary Affairs, however, indicated that information in respect of Madhya Pradesh only was awaited. In the cases of Sl. Nos. 16, 17, 19 and 26, the Ministries sought extension of time upto nearly end of the November, 1981. The Committee decided that in all these cases extensions be granted. However, the Ministries concerned should make efforts to implement the assurances in the ensuing Winter Session of Lok Sabha.

Serial No. 21: The Committee noted that the Ministry had sought extension of time upto 30 November, 1981 on the grounds that the information from two organisations was still awaited.

The Committee desired that the assurance might be implemented in the ensuing Winter Session and if that was not possible, the Ministry might lay whatever information was available with them in the ensuing session in part fulfilment of the assurance.

Serial No. 29: The Committee noted that the Ministry had sought extension of time upto 3 December, 1981 on the grounds that information from Bihar, Madhya Pradesh and Uttar Pradesh was still awaited. The Committee desired that whatever information the Ministry were having, might be laid on the Table of the House in the ensuing session and efforts be made to expedite the implementation of the remaining portion of the assurance.

The Committee then adjourned.

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ANNEXURE III

Pending assurances pertaining to Fourth Session, 1980 of Seventh Lok Sabha as on 5-11-1981.

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance	Remarks
1	2	3	4	5

FOURTH SESSION-1980

(MINISTRY OF AGRICULTURE)

1 SQ. No. 2 dated 17-11-80 Supplementary by Shri Ramavatar Shastri :

Asking for the member referred to the dues which have accrued to the farmers and wanted to know the steps Government have taken to see that dues are paid to the farmers by the Mills located at Motipur, Lohat, Beheta and S.K.G. Sitwan.

The Minister stated that he would give the details with regard to amounts paid and the Mills involved.

Last request received from DPA on 26-10-81 for extension of time upto 16-12-81.

(MINISTRY OF RURAL RECONSTRUCTION)

2 USQ. N. 2882 dated 8-12-80 by Sri A.C. Das :

(a) the amount allocated in the Sixth Plan for providing link roads in the rural areas;

(b) the amount allocated for Orissa in the said plan in that head;

Last request received from DPA on 18-9-81 for extension of time upto 10-12-81.

(c) whether his Ministry wants to give top priority to provide such link roads in the Scheduled Caste and Scheduled Tribes populated villages of Orissa; and

(d) if so, the name and number of link roads identified in Jaypur sub-division of Cuttack district to be brought under the above schemes.

(d) The information is being collected from the Government of Orissa and will be placed on the Table of the House.

3 USQ. No. 2915 dated 8-12-1980 by Shri Chandra Pal Shailani :

(a) whether it is a fact that Government had a programme 'Minimum Need Programme' under which rural communications roads were constructed in various states; and

(b) if so, the kilometre of roads constructed in each State and Union Territory.

(b) Information is being collected from the State Government and Union Territories and will be placed on the Table of the House.

Last request received from DPA on 18-9-81 for extension of time upto 9-12-1981

4 USQ. No. 3929 dt. 15-12-1980 by Shri Ashok Gehlot :

(a) the total number of works done under the Food for Work Programme in Rajasthan in 1978-79;

(b) whether 76 works costings Rs. 3 lakh 80 thousand were to be done in Jodhpur district under this programme whereas 36 works out of these were totally fictitious;

(c) if so, the outline thereof and which of these works are fictitious;

(d) whether Government will consider taking action against the guilty employees;

(e) if so, by what time; and

(f) if not, the reasons therefor.

(b) to (f). The information is being collected and will be laid on the Table of the House.

Last request received from DPA on 26-10-81 for extension of time upto 31-12-81

MINISTRY OF COMMUNICATIONS

5 USQ. No. 95 dt. 17-11-1980 by
Shri Sushil Bhattacharya :

- (a) what is the fate of 20 per cent promotional scheme in P&T introduced in the year 1974 and whether it is sufficient or department is going to consider more promotional avenues for non-gazetted staff ;
- (b) if so, what are those and when will be implemented ;
- (c) whether this scheme is being implemented in all cadre of P & T Department all over India ;
- (d) if so, what is the position of its implementation, Circle-wise, in postal side ;
- (e) whether promotional orders are being issued timely and the number of beneficiaries in preceding years with percentage of staff; and
- (f) whether there is provision of confirmation of officials on the post in P&T.

Last request received from DPA on 23-9-81 for extension of time upto 16-12-81.

The Minister while explaining the position with regard to introduction and implementation of promotional scheme *inter alia* stated with reference to point raised in Part (c) of the question that "As regards number of beneficiaries with percentage of staff as well as Circle-wise (Postal), the information is under collection and will be placed on the Table of the House.

6 USQ. No. 990 dt. 24-11-1980 by
Shri Phool Chand Verma :

- (a) whether it is a fact that Kanpur Telephone Administration has distributed Rs. 90,000 as honorarium to their employees;
- (b) if so, the names of other offices in which the practice of distributing honorarium is prevalent ;
- (c) the date from which it is in force there ; and
- (d) the amount likely to be incurred on this account by Government and full details in this regard.

Last request received from DPA on 31-8-81 for extension of time up to 23-11-81.

The information is required to be collected from Kanpur and all the field offices spread all over India and the same will be placed on the Table of the House.

* Implementation Report received by DPA and will be laid during the next session.

- 7 USQ. No. 2830 dt. 8-12-1980 by Shrimati Suseela Gopalan :
 (a) whether there are numerous vacancies to be filled in the P&T Department ; and
 (b) if so, what are the total numbers of existing vacancies category-wise.
 Information is being collected and will be laid on the Table of the House.
 Last request received from DPA on 25-7-81 for extension of time up to 8-9-81.*
- 8 USQ. No. 2849 dt. 8-12-1980 by Shri R. S. Masc :
 (a) by what time the additional Head Post Office already sanctioned for Ichalkranji will start ; and
 (b) by what time work of the building of the additional Post Office already sanctioned will start.
 The information is being collected and will be placed on the Table of the House.
 Last request received from DPA on 16-10-81 for extension of time upto 8-12-81.
- (MINISTRY OF CIVIL SUPPLIES)
- 9 USQ. No. 1671 dated 28-11-1980 by Shri Acharya Bhagwan Dev :
 (a) the number of persons arrested on the charge of hoarding and blackmarketing of essential commodities after the promulgation of National Security Ordinance ; and
 (b) the quantity of the commodities seized from them.
 It was *inter alia* stated that the information regarding the number of persons arrested and commodities seized under Essential Commodities Act is being collected from the state Government and Union Territories and will be laid on the Table of the House.
 Partly implemented vide S. No. 11 item No. 13 laid on the table on 30-3-81.
 Last request received from DPA on 23-10-81 for extension of time upto 31-12-81.*
- 10 USQ. No. 2733 dt. 5-12-1980 by Shri Jyotirmoy Bose, Shri Mool Chand Daga, Shri Somnath Chatterjee :
 (a) number of persons state-wise detained under prevention of Black marketing and Maintenance of Supplies of Essential Commodities Act on charges of blackmarketing and hoarding to-date ;
 Partly implemented vide S.S. No. V item No. 6 laid on the table on 24-8-81.

- (b) particulars of big hoarders and traders detained, State-wise ;
 (c) quantity and value of hoarded goods seized ; and
 (d) how the seized goods have been or are being disposed of.

(b) to (d). The information is being collected and will be laid on the Table of the House.
 Last request received from DPA on 17-10-81 for extension of time upto 31-12-81.

(MINISTRY OF EDUCATION AND SOCIAL WELFARE)

11 USQ. No. 1858 dt. 1-12-1980
 by Shri Bhogendra Jha.

- (a) whether it is a fact that teachers as a whole and others have been demanding complete Government take over of Primary, middle, secondary and higher education throughout the country;

Last request received from DPA on 7-9-81 for extension of time up to 30-11-81.*

- (b) if so, Government reaction thereon; and

- (c) what is the actual number and proportion to the total number of the various categories of educational institutions already taken over by the Government in various States and Union Territories of the country.

(c) The requisite information is being collected and will be laid on the Table of the Sabha as soon as possible.

12 USQ. No. 3378 dt. 15-12-1980
 by Shri Daya Ram Shakya.

- (a) the names of Government Higher Secondary Schools in Delhi where tubewells have been provided for drinking water for the students and the amount spent for the purpose in each case;

(a) to (d). Information is being collected and will be laid on the Table of the House.
 Last request received from DPA on 26-10-81 for extension of time up to 16-11-81.

- (b) when the tubewells were made ready for operation and whether they have been commissioned;

* [Supplementation Report received by DPA and will be laid during the next session.]

- (c) the names of the schools where tubewells have been installed but are not being operated; and
- (d) the reasons for which these are not being operated and the time by which these would start operating.

13. USQ. No. 3904 dt. 15-12-1980
by Shri N. Dennis.

- (a) whether the Tagore Memorial Hall for which land was allotted by the Tamil Nadu State Government at the Cochlin Estate ground at Greaves Road in Madras has not yet been completed;
- (b) whether any Central Grant has been given for the construction of this memorial; and
- (c) the details of the steps taken by Central Government to complete the memorial to the great poet of India.

(a) The information is being collected from the State Government and will be laid on the Table of the House.

No request has been received from DPA for extension of time.

14. USQ. No. 236 dt. 18-11-1980
by Shri Hari kesh Bahadur.

- (a) the names of coal-mines in the country where fire has been raging;
- (b) steps being taken by Government to put off fire;
- (c) names of the coal mines in Bihar where the coal is burning by fire;
- (d) the quantum of the coal destroyed by fire in the whole country; and

(a) to (c). The information is being collected and will be laid on the Table of the House.

Last request received from DPA on 19-5-81 for extension of time upto 31-7-1981.

MINISTRY OF ENERGY

- (e) approximate loss on account of burning of coal in the coal mines.
15. USQ. No. 2061 dt. 2-12-1980 by Shri K. M. Madhukar.
- (a) whether it is a fact that there is great inefficiency in bringing up to date the General Provident Fund accounts in respect of the employees working in Energy and Coal Departments and their attached and subordinate offices as also in respect of the employees transferred from there and many accounts have been lying incomplete for many years;
- (b) whether it is also a fact that full amount of advance is not given to the employees out of the amount deposited in their accounts due to their GFPF accounts being incomplete and thus they have to face great difficulty in solving their financial problems;
- (c) the number of General Provident Fund accounts pending decision for more than 2 years and the reasons therefor; and
- (d) the steps being taken to bring Provident Fund accounts of all the employees upto date and the time by which this work is likely to be completed.
16. USQ. No. 1609 dt. 28-11-1980 by Shri Bhoorabhai.
- (a) the number of high officials sent abroad on Government work after January, 1980; and
- (b) the number of persons out of them belonging to SC and ST, separately.
- (a) to (d). The information is being collected from attached/subordinate offices under the Department of Power and Coal and will be laid on the Table of the House.
- The information is being collected and will be laid on the Table of the House as early as possible.
- Last request received from DPA on 17-3-81 for extension of time upto 2-4-81.
- Last request received from DPA on 31-8-81 for extension of time upto 30-11-81.

MINISTRY OF FINANCE

Implementation Report received by DPA and will be laid during the next session.

1	2	3	4	5
17.	USQ. No. 1610 dt. 28-11-1980 by Shri Daulat Ram Saran.	<p>(a) the names of the industrial houses in the country which have themselves or along with other invested capital in foreign countries indicating the amount thereof and the name of the country and the industry in which invested;</p> <p>(b) the profit accrued to India's Economy from the capital invested by Indians abroad each year during the last five years.</p>	<p>(a) and (b). The information is being collected and will be laid on the Table of the Sabha as soon as it is received.</p>	Last request received from DPA on 31-8-81 for extension of time up to 28-11-81.
18.	USQ. No. 1661 dt. 28-11-1980 by Shri Hannan Mollah.	<p>(a) names of the African countries where the finance capital from India had been exported and the amount of money invested there, country-wise; and</p> <p>(b) what are the names of the financial institutions or companies which invested there.</p>	<p>(a) and (b). The information is being collected and will be laid on the Table of the House as soon as it becomes available.</p>	Last request received from DPA on 23-4-81 for extension of time upto 28-7-81.
19.	USQ. No. 1681 dt. 28-11-1980 Referring to the reply given to Unstarred Question No. 7444 on 8th August, 1980 regarding income-tax arrears and asking: whether the information referred to in Part (a) thereof has since been collected, if so, whether the Minister would lay it on the Table of the House.		<p>The collection of information is not yet complete as certain verifications are still awaited.</p>	Last request received from DPA on 16-9-81 for extension of time upto 28-11-81.
20.	USQ. No. 2634 dt. 5-12-1980 by Shri Keshorao Pardhi.	<p>(a) the category-wise names of foreign companies functioning in India since the amendment of 1973 in foreign Exchange Regulation Act 1980 which have indianised themselves by transferring foreign equity shares</p>	<p>(a) and (b). Information is being collected and will be laid on the Table of the House.</p>	Last request received from DPA on 10-3-81 for extension of time up to 4-6-81.

or issuing new equity shares to Indians or by both ; and

(b) the details company-wise, industry-wise and country-wise in regard to the number ratio of shares allotted to each category of share holders by the three categories of companies referred to in part (a) above.

21. USQ. No. 2667 dt. 5-12-1980
by Shri Dharam Bir Sihna.

(a) the names of the persons who have been nominated as Government Directors/Representatives of the public sector financial institutions on several Companies with names of the previous employers of Department of Government; and
(b) what are the criteria for selection of Government nominees.

(a) and (b). The required information in respect of officials of the Government of India and the Central Government financial institutions who have been appointed to the Boards of Directors of private sector companies is being obtained and will be placed on the Table of the House.

Last request received from DAP on 5-11-81; for extension of time upto 30-11-81.

22. USQ. No. 3533 dt. 12-12-80
by Shri Eshkhabhad

(a) the number of official Cultural, Economic and political delegations sent abroad during the last three years ;

(a) to (d). The information is being collected and will be laid on the Table of the House as early as possible.

Last request received from DAP on 5-10-81; for extension of time upto 31-12-81.

(b) the number and names of the persons included in above delegations from amongst Scheduled Caste; and Scheduled Tribes ;

(c) whether it is a fact that in U.N.O. delegation the members from Scheduled Caste; and Scheduled Tribes were never included ; and

(d) if so, the reasons therefor.

23. USQ. No. 3702 dt. 12-12-80
by Shri Ram Payare Patil

(a) whether it is a fact that there are huge income-tax arrears against the companies in the private sector ; and

(b) it was inter-alia stated that a list of companies against each of which demands exceeding Rs. 10 lakhs were outstanding

Last request received from DPA on 23-5-81 for extension

1	2	3	4	5
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standing as on 30-6-80 will be laid on the Table of the House as soon as possible.

(b) if so, the amount thereof and the name of the companies against which there are arrears exceeding Rs. five lakhs each.

Last request received from DPA on 25-5-81 for extension of time upto 19-8-81.*

(a) to (f) : Information is being ascertained and the same will be laid on the Table of the House.

24 USQ. No. 4567 dt. 19-12-80 by Shri Nathu Ram Mirdha

(a) total quantity of steel melting scrap imported during 1978-79 and 1979-80 ;
 (b) how much quantity out of the above steel melting scrap has been imported by Arc Furnance units availing the benefits of full exemption of Custom Duty ;

(c) how much steel scrap, so imported by Arc Furnance units on payment of Nil rate of duty has been utilised by such units for the manufacturing of castings and ingots;

(d) steel melting scrap imported by units working with the aid of Furnances other than Electric Arc Furnances and how much Custom Duty has been received against these imports during 1978-79 and 1979-80;

(e) how much custom duty paid on steel melting scrap has been utilised for the manufacture of castings and how much for ingots; and

(f) custom duty received during 1978-79 and 1979-80 on steel scrap imported for purpose other than melting such as re-rolling etc.

- 25 USQ. No. 4602 dt. 19-12-80
by Shri B. V. Desai.
- (a) what is the total number of dead accounts with all the unutilised banks up to November, 1980 ; and
(b) what is the largest amount of money involved in a single dead account.
- 26 USQ. No. 4629 dt. 19-12-80
by Shri G. L. Dogra.
- (a) whether large scale sale of sound recordings duplicated on cassettes is being carried on by criminal elements in open defiance of provisions of law and whether due authorisation from owners of copyrights ;
(b) if so, is it resulting in losses to the Government because no taxes and other levies are paid on the sale of these "pirated" cassettes ;
(c) whether this illicit activity is aided and abetted by smugglers who have brought in sophisticated high speed duplicators and who keep on providing supplies of blank cassettes from abroad ;
(d) whether the so-called "pirates" are defrauding innumerable consumers by passing off low quality products as genuine ; and
(e) whether Government have received a representation from the Indian Phonographic Industry in this connection and if so, what action is being taken on the various issues raised in it.
- (a) and (b) : Information is being collected and to the extent it is available, will be laid on the Table of the House.
Last request received from DPA on 10-6-81 for extension of time up to 18-9-81.*
- (a) to (e) : The information is being collected and will be laid on the Table of the House.
Last request received from DPA on 1-9-81 for extension of time upto 30-11-81.

* Implementation Report received by DPA and will be laid during the next session.

(Ministry of Health & Family Welfare)

27 USQ. No. 2396 dt. 4-12-80
by Shri Ram Singh Shukya

- (a) the action taken by Government against the production and distribution of spurious drugs in India during 1979-80, (b) the number of persons died in India by using the spurious drugs during the above period ; and (c) the number of druggists, doctors and drug manufacturers against whom cases were filed and who were awarded punishment for more than one year's imprisonment ?

(a) to (c) : Information is being collected and will be laid on the Table of the House.

Partly implemented
vide No. 4 laid on
the table on 14-9-81.
Last request received
from DPA on-
26-10-81 for exten-
sion of time up to
31-12-81.

28 USQ. No. 2447 dt. 4-12-80
by Shri Satish Agarwal.

- (a) whether it is a fact that Jaipur University Biologists have obtained on anti-diabetic drug from a medical plant by using the technique known as "Tisu Culture" ;

(a) to (c) : This information is being collected and will be laid on the Table of the House.

Last request received
from DPA on
6-11-81 for exten-
sion of time up to
31-12-81.

- (b) whether the drug has been put to test on a large scale and if so, the findings thereof ; and

- (c) whether Government have plan for the mass production of this drug which will go along way to help the diabetic patients in our country ?

29 USQ. No. 2479 dt. 4-12-80 (a) the total number of medical and public health institutions run by Christian Organisations in the country ; (a) to (c) : The requisite information is being collected from the State Governments and will be placed on the Table of the House as soon as possible. Last request received from DPA on 5-9-81 for extension of time up to 3-12-81.

(b) the percentage of population to which they cater; and

(c) how many of them are based in backward areas and in tribal belt ?

30 SQ. No. 473 dt. 18-12-80 by Shri Rasabehari Behera.

(a) the amount allocated and provided to the three medical colleges of Orissa during the 5th Plan;

(b) whether any amount was spent on the creation of additional staff in the above 3 colleges as per the pattern laid down by the Indian Medical Council ;

(c) the amount spent on the construction of building in the campus of the three medical colleges ; and

(d) the details thereof ?

(b) to (d) : The information is being collected and will be laid on the Table of the Sabha. Last request received from DPA on 10-9-81 for extension of time up to 18-12-81.*

*Implementation Report received by DPA and will be laid during the next session.

MINUTES
Eighth Sitting
(1981-82)

The Committee sat on Tuesday, the 22 December, 1981 from 15.30 hours to 16.00 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shri Lakshman Mallick
3. Shrimati B. Radhabai Ananda Rao
4. Shri Krishan Datt Sultanpuri
5. Shri Ram Swarup Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions*

Shri T. R. Ghai—*Chief Legislative Committee Officer.*

2. The Committee considered their draft Third Report and adopted the same.

3. The Committee authorised the Chairman, and in his absence, Shri Krishan Datt Sultanpuri, to present the Report on 24 December, 1981.

4. The Committee also decided to undertake, subject to the approval of Hon'ble Speaker, a study tour to Andaman & Nicobar Islands, tentatively from 11 to 16 January, 1982 in connection with the implementation of the assurance given/laid in reply to Unstarred Question No. 4368 dated 18 December, 1980 regarding New Passenger Vessel Triveni.

5. The Chairman also placed before the Committee the letter from Shri Uttam Rathod, MP dated 14-12-81 regarding delay involved in bringing forward by Government an amendment to Land Acquisition Act, 1894, and the Committee agreed to discuss the matter on the receipt of replies from the Ministers of Agriculture/ Works & Housing.

6. The Committee were informed that in pursuance of the decision taken by the Committee at their sitting held on 29 October, 1981, representatives of the Ministries of Home Affairs (Department of Personnel and Administrative Reforms), Industry and Works & Housing appeared before the Chairman, Committee on Government Assurances on 13 November, 1981 and explained the position regarding implementation of the following assurances:—

Question No. & Date	Ministry	Subject
1. Unstarred Question No. 5306 dated 23-7-80 by Shri Arjun Sethi	Home Affairs	Spurious Liquor Deaths.
2. Unstarred Question No. 5307 dated 23-7-80 by Shri Arjun Sethi	Home Affairs	Kidnapping and abduction of Children.
3. Starred Question No. 863 dated 6-8-80 (Supplementary) by Shri Chintamani Jena	Industry	Setting up of a Cement Plant in Orissa.
4. Unstarred Question No. 4882 dated 21-7-80 by Shri B.K. Nair	Works and Housing	Drinking Water Supply Units.
5. Unstarred Question No. 5880 dated 28-7-80 by Shri Arjun Sethi	Works and Housing	Unauthorised land in possession of religious persons.

7. The Committee then adjourned.

APPENDIX

(Vide Para 16 of the Report)

(i) Statement showing the position of assurances of Fifth Lok Sabha as on 19 December, 1981

Session	No. of assurances culled out	No. of assurances implemented/dropped.	No. of assurances outstanding	Ministry/ Department concerned
First Session, 1971	42	42	nil	..
Second Session, 1971	1007	1007	nil	..
Third Session, 1971	347	347	nil	..
Fourth Session, 1972	831	831	nil	..
Fifth Session, 1972	351	351	nil	..
Sixth Session, 1972	398	398	nil	..
Seventh Session, 1973	847	847	nil	..
Eighth Session, 1973	426	426	nil	..
Ninth Session, 1973	490	490	nil	..
Tenth Session, 1974	865	865	nil	..
Eleventh Session, 1974	362	362	nil	..
Twelfth Session, 1974	562	562	nil	..
Thirteenth Session, 1975	898	898	nil	..
Fourteenth Session, 1975	nil	nil	nil	..
Fifteenth Session, 1976	105	105	nil	..
Sixteenth Session, 1976	292	290	2	Ministries of Rural Re-construction, Petroleum, Chemicals and Fertilizers.
Seventeenth Session, 1976	115	115	nil	..
Eighteenth Session, 1976	1	1	nil	..
TOTAL	7939	7937	2	

(ii) Statement showing the position of assurances of Sixth Lok Sabha as on the 19 December, 1981.

Session	No. of assurances cancelled out	No. of assurances implemented/dropped	No. of assurances outstanding	Ministry/Department concerned
First Session, 1977	21	21	nil	..
Second Session, 1977	407	401	6	Law, Jammu & Company Affairs, Tourism & Civil Aviation.
Third Session, 1977	377	376	1	Petroleum, Chemicals & Fertilisers.
Fourth Session, 1978	989	989	nil	
Fifth Session, 1978	433	433	nil	..
Sixth Session, 1978	343	340	3	Finance, Petroleum, Chemical & Fertilisers, Works and Housing.
Seventh Session, 1979	975	969	6	Energy, Finance, Law, Justice & Company Affairs.
Eighth Session, 1979	94	92	2	Finance, Home Affairs.
Total	3699	3621	18	

(iii) Statement showing the position of assurances of Seventh Lok Sabha as on 19 December 1981

Session	No. of assurances cancelled out	No. of assurances implemented/dropped	No. of assurances outstanding
First Session, 1980	26	26	nil
Second Session, 1980	198	193	5
Third Session, 1980	548	516	32
Fourth Session, 1980	808	684	124
Fifth Session, 1981	702	682	20
Sixth Session, 1981	372	70	302
TOTAL—	2887	1672	595

(iv) Ministry-wise details of outstanding assurances of Seventh Lok Sabha

Ministry/Department	Sessions of Seventh Lok Sabha							Total
	First	Second	Third	Fourth	Fifth	Sixth		
Agriculture	1	9	26	30	
Rural Reconstruction	3	9	10	22	
Civil Supplies	2	8	9	19	
Commerce	1	..	1	9	11	
Communications	1	4	8	13	
Defence	2	3	5	
Education & Social Welfare	1	3	10	18	32	
Energy	2	1	12	17	32	
External Affairs	4	1	5	
Electronics	2	2	
Finance	1	9	9	28	37	84	
Health & Family Welfare	4	3	9	13	29	
Home Affairs	5	15	37	40	97	
Industry	1	6	6	13	
Information & Broadcasting	2	3	4	9	
Irrigation	1	1	7	9	
Labour	14	11	25	
Law, Justice & Co. Affairs	2	3	1	12	6	24	
Pet., Cheme. & Fertilizers	3	2	10	4	19	
Parliamentary Affairs	1	1	
Planning	5	1	6	
Railways	1	3	18	22	
Science & Technology	1	1	2	
Shipping & Transport	1	..	1	
Steel & Mines	2	1	2	3	8	
Tourism & Civil Aviation	1	2	7	9	19	
Supply & Rehabilitation	1	1	
Works & Housing	1	..	17	27	55	
TOTAL:	nil	3	32	49	209	302	595	